Seventh Lok Sabha XV Session (23/07/1984 to 27/08/1984)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 23, 1984/Sravana 1, 1906 (Saka)

No. 441

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri K. B. Choudhari who was a sitting Member; Shri Purushottamdas R. Patel who was a Member of the Second and Third Lok Sabha; Shri S. Radhakrishnan who was a Member of Fifth Lok Sabha; Shri M. G. Uikey who was a Member of the First to Fifth Lok Sabha; Smt. Ganga Devi who was a Member of the First to Fifth Lok Sabha; Shri Biswanath Das who was a Member of the Constituent Assembly and Provisional Parliament; Shri G. P. Mangalathumadom who was a Member of Fourth Lok Sabha; Smt. Shyamkumari Devi who was a Member of Third Lok Sabha; Shri Udhavrao Sahibrao Patil who was a Member of Sixth Lok Sabha and Shri K. Balakrishnan who was a Member of Fifth Lok Sabha.

The Speaker also paid homage to the personnel of the armed forces, para military forces and the Police who laid down their lives for upholding the secular ideals and sanctity of holy places, civilians killed by the terrorists and other innocent people who lost their lives.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

(Lok Sabha adjourned at 11-20 A.M. re-assembled at 11-35 A.M.)

2. Starred Questions

Starred Questions Nos. 1 and 2 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions No. 1—64 and 66—212 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—

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- (i) The National Security (Second Amendment) Ordinance, 1984 (No. 6 of 1984) promulgated by the President on the 21st June, 1984.
- (ii) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (No. 7 of 1984) promulgated by the President on the 28th June, 1984.
- (iii) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (No. 8 of 1984) promulgated by the President on the 13th July, 1984.
- (iv) The Terrorist Affected Areas (Special Courts) Ordinance, 1984 (No. 9 of 1984) promulgated by the President on the 14th July, 1984.
 - (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Levy Sugar Supply (Control) Amendment Order, 1984 published in Notification No. G.S.R. 420(E) in Gazette of India dated the 31st May, 1984.
 - (ii) The Sugar (Price Determination for 1983-84 Production) Second Amendment Order, 1984 published in Notification No. G.S.R. 510(E) in Gazette of India dated the 12th July, 1984.
- (3) A statement (Hindi and English versions) on the Enquiry Report on Delhi Electricity Supply Undertaking Bills in pursuance of an assurance given on the 21st March, 1984 during Half-an-Hour discussion.
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 25th May, 1984 issued by the

President under article 356 of the Constitution in relation to the State of Sikkim published in Notification No. G.S.R. 397(E) in Gazette of India dated the 25th May, 1984, under article 356(3) of the Constitution, together with a Corrigendum thereto.

- (ii) A copy of the Order (Hindi and English versions) dated the 25th May, 1984 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 398(E) in Gazette of India dated the 25th May, 1984.
- (5) A popy of the Report dated the 25th May, 1984 of the Governor of Sikkim to the President (Hindi and English versions).
- (6) A copy of 'White Paper on the Punjab Agitation' (Hindi and English versions).
- (7) A copy of Notification No. S.O. 459(E) (Hindi and English versions) published in Gazette of India dated the 22nd June, 1984 containing President's Order dated the 21st June, 1984 regarding extension of President's Rule in the Union Territory of Pondicherry for a further period of six months with effect from 24th June, 1984, issued under section 51 of the Government of Union Territories Act, 1963.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act, 1961:—
- (i) S.O. 2070 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Bharat Seva Sansthan, Lucknow' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ii) S.O. 2071 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Voluntary Health Association of India, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1981-82 to 1984-85.

- (iii) S.O. 2072 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'District Rural Development Agency, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
 - (iv) S.O. 2073 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Sri Ramkrishna Ashram, Nimpith' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1987-88.
 - (v) S.O. 2074 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Deva Vanee Mandiram, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (vi) S.O. 2075 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Centre for Social Studies, Surat under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (vii) S.O. 2076 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Theosophy Company (India) Private Limited, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
 - (viii) S.O. 2077 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Navajbai Ratan Tata Trust, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
 - (ix) S.O. 2078 published in Gazette of India dated the 30th June, 1984 containing corrigendum to Notification No. S.O. 5558 dated the 30th December, 1984.

- (x) S.O. 2079 published in Gazette of India dated the 30th June, 1984 regarding exemption to the 'Volkart Foundation, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 and 1986-87.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 342(E) published in Gazette of India dated the 9th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 30/83-Customs dated the 25th February, 1983 so as to restrict the validity of said notification upto and inclusive of the 24th February, 1988.
- (ii) G.S.R. 356(E) to 376(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum seeking to continue the existing exemption from the levy of auxiliary duty of customs.
- (iii) G.S.R. 377(E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to permit duty free movement of goods of Indian or Bhutanese origin between India and Bhutan in supersession of Notification No. 43-Customs dated the 1st February, 1963.
- (iv) G.S.R. 378(E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to exempt all transit goods when imported into India from Bhutan for export to a foreign country or when imported into India from a foreign country for export to Bhutan from the whole of customs duty and additional duty of customs leviable thereon.
- (v) G.S.R. 379(E) published in Gazette of India dated the 15th May, 1984 together with an explanatory memorandum seeking to prohibit the import from Bhutan into India of goods which have been exported to Bhutan from countries other than India.

- (vi) G.S.R. 380(E) published in Gazette of India dated, the 15th May, 1984 together with an explanatory memorandum seeking to exempt all goods covered by Notification No. 150-Customs and Notification No. 151-Customs dated the 15th May, 1984 from the payment of auxiliary duty of customs leviable thereon.
- (vii) G.S.R. 388(E) published in Gazette of India dated the 22nd May, 1984 making certain amendment to Notification No. 38-Customs dated the 1st March, 1983 so as to provide that the concessional rate of duty prescribed under the said notification shall not apply to waste (including yarn waste) of man-made fibre (continuous or discontinuous).
 - (viii) G.S.R. 424(E) published in Gazette of India dated the 1st June, 1984 together with an explanatory memorandum declaring 33 items Specified in the Table annexed to the Notification used in the manufacture of export goods as 'deemed to be imported material' for the purpose of working out drawback rates.
 - (ix) G.S.R. 432(E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum together with an explanatory note regarding rate of auxiliary duty of customs leviable on component parts of dumpers when imported for the manufacture or assembly of certain types of dumpers.
 - (x) G.S.R. 434(E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum making certain amendments to Notification No. 230-Customs dated the 18th August, 1983 so as to provide for the concessional rate of import duty of 15 per cent ad valorem in respect of barium titanats based ceramic composition for use in the manufacture of ceramic capacitors.
 - (xi) G.S.R. 433(E) published in Gazette of India dated the 6th Juye, 1984 together with an explanatory

memorandum making certain amendments to Notification No. 231-Customs dated the 18th August, 1983 so as to provide for the concessional rate of import duty of 40 per cent ad valorem in respect of tinned copper/copper alloy wire with a cross sectional diameter of not less than 0.4 mm and not more than 0.6 mm for use in the manufacture of ceramic capacitors and to extend the concessional rate of import duty of 40 per cent ad valorem to all plain/metallised plastic films of thickness not exceeding 12 mocrons (other than polystyreme films) and to plain polystyreme films.

- (xii) G.S.R. 465(E) to 467(E) published in Gazette of India dated the 22nd June, 1984 together with an explanatory memorandum revising import duty on iron and steel items.
- (xiii) G.S.R. 484(E) published in Gazette of India dated the 1st July, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (10) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 484 in Gazette of India dated the 19th May, 1984 together with an explanatory memorandum under section 159 of the Customs Act and Sub-section (2) of section 38 of the Central Excise and Salt Act. 1944.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Third Amendment) Rules, 1984 published in Notification No. G.S.R. 408(E) in Gazette of India dated the 26th May, 1984.
- (ii) The Central Excise (Fourth Amendment) Rules, 1944 published in Notification No. G.S.R. 409(E) in Gazette of India dated the 26th May, 1984.

- (iii) The Central Excise (Fifth Amendment) Rules, 1984 published in Notification No. G.S.R. 428(E) in Gazette of India dated the 2nd June, 1984.
- (iv) The Central Excise (Sixth Amendment) Rules, 1984 published in Notification No. G.S.R. 439(E) in Gazette of India dated the 7th June, 1984.
- (v) The Central Excise (Seventh Amendment) Rules, 1984 published in Notification No. G.S.R. 589 in Gazette of India dated the 16th June, 1984.
- (vi) The Central Excises (Eighth Amendment) Rules, 1984 published in Notification No. G.S.R. 450(E) in Gazette of India dated the 15th June, 1984.
- (vii) The Central Excise (Ninth Amendment) Rules, 1984 published in Notification No. G.S.R. 635 in Gazette of India dated the 23rd June, 1984.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 326(E) published in Gazette of India dated the 5th May, 1984 together with an explanatory memorandum seeking revival of exemption of excise duty on floor coverings under Tariff item 22G of the Central Excise Tariff.
 - (ii) G.S.R. 329(E) published in Gazette of India dated the 7th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 36|84-CE dated the 1st March, 1984 so as to exempt glass and glassware which is captively consumed and used for further manufacture of other glass and glassware from excise duty.
- (iii) G.S.R. 333(E) published in Gazette of India dated the 8th May, 1984 together with an explanatory memorandum regarding exemption to parts of electric batteries of type known commercially as stationary batteries, when used for the manufacture or assembly of stationary batteries from the whole of the duty of excise leviable thereon.

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- (iv) G.S.R. 334(E) published in Gazette of India dated the 8th May, 1984 together with an explanatory memorandum seeking to lower the Central Excise duty from 30 per cent to 10 per cent ad valorem (basic) on cast alloy permanent magnets.
- (v) G.S.R. 335(E) published in Gazette of India dated the 8th May, 1984 together with an explanatory memorandum rescinding Notification Nos. 52|74-CE dated the 1st March, 1974, 53|75-CE dated the 1st March, 1975 and 97|77-CE dated the 28th May, 1977.
- (vi) G.S.R. 395(E) published in Gazette of India dated the 24th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 223|62-CE dated the 29th December, 1962 so as to extend the facility of proforma credit under Rule 56A of the Central Excise Rules, 1944, to Office Machines and Apparatus etc., falling under Item No. 33D of the Central Excise Tariff.
- (vii) G.S.R. 396(E) published in Gazette of India dated the 24th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 20|84-CE dated the 1st March, 1984 so as to extend the specific rates of duties proposed therein to some more sizes variety of tyres.
- (viii) G.S.R. 402(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum making all existing exemption notifications issued under rule 8 is applicable to the goods produced or manufactured in a 100 per cent exportoriented undertaking and allowed to be sold in India.
 - (ix) G.S.R. 403(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a 100 per cent export-oriented undertaking from the whole of the duty of excise leviable thereon under Section 3 of the Central Excises and Salt Act, 1944.

- (x) G.S.R. 404(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum regarding exemption to all excisable goods produced or manufactured in a 100 per cent export-oriented undertaking from the whole of the special duty of excise leviable thereon.
- (xi) G.S.R. 405(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum regarding exemption to all exciseable goods produced or manufactured in a 100 per cent export-oriented undertaking from the whole of the additional duties of excise leviable thereon.
- (xii) G.S.R. 406(E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 to insert a proviso after the fourth proviso to the notification.
- (xiii) G.S.R. 407 (E) published in Gazette of India dated the 26th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd June, 1981.
- (xiv) G.S.R. 425(E) to 427(E) published in Gazette of India dated the 1st June, 1984 together with an explanatory memorandum regarding restoration of the exemption of excise duty to silk fabrics and vegetable product and issue of fuel efficiency certificate.
- (xv) G.S.R. 442(E) published in Gazette of India dated the 11th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979.
- (xvi) G.S.R. 457(E) published in Gazette of India dated the 18th June, 1984 together with an explanatory memorandum regarding exemption to nine more drug-intermediates from the whole of the duty of excise leviable thereon.

- (xvii) G.S.R. 636(E) published in Gazette of India dated the 23rd June, 1984 together with an explanatory memorandum making certain amendment to notification No. 201/79-CE dated the 4th June, 1984.
- (xviii) G.S.R. 481(E) published in Gazette of India dated the 30th June, 1984 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 upto 31st December, 1984.
- (xix) G.S.R. 495(E) published in Gazette of India dated the 6th July, 1984 together with an explanatory memorandum rescinding Notification Nos. 164/72-CE dated the 10th July, 1972 and 56/80-CE dated the 20th May, 1980.
 - (xx) G.S.R. 496(E) published in Gazette of India dated the 6th July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 184/81-CE dated the 5th November, 1981.
 - (xxi) G.S.R. 497(E) published in Gazette of India dated the 7th July, 1984 together with an explanatory memorandum seeking to prescribe excise duty concession to the extent of two and a half per cent ad valorem on Transformers of rating above 300 KVA.
 - (xxii) G.S.R. 498(E) published in Gazette of India dated the 7th June, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 93/76-CE dated the 16th March, 1976 and 56/78-CE dated the 1st March, 1978 so as to extend the existing concessional rate of excise duty, presently available on parts of refrigerating and air conditioning appliances and machinery and room air conditioners required for use in Technical Buildings of Military Engineering Service, to their use in 'Mobile Tropo and Mobile Radar units under the Ministry of Defence' also.

5. Resignations by Members

- (1) The Speaker informed the House that a letter dated 4 June, 1984 was received in Lok Sabha Secretariat from Shri Tayyab Hussain, an elected Member from Faridabad constituency of Haryana resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 7 June, 1984.
- (2) The Speaker also informed the House that Shri Amarender Singh, an elected Member from Patiala Constituency of Punjab had resigned his seat in Lok Sabha and that his resignation had been accepted by him with effect from 18 July, 1984.

6. Matters Under Rule 377

- (1) Shri Chintamani Jena raised a matter regarding announcement made by U.S.A. to introduce U.S. Immigration Bill and need to take up the issue with U.S. Government to help Indian students studying there.
- (2) Shri B. V. Desai raised a matter regarding need for extra financial assistance to States where people were affected due to recent landslides and floods.
- (3) Shri Bheekhabhai raised a matter regarding need to take immediate steps for the eradication of malaria in the country.
- (4) Dr. Subramaniam Swamy raised a matter regarding need to provide better tele-communication facilities for New Bombay.
- (5) Shri Zainul Basher raised a matter regarding need to implement the N.R.E.P. and N.R.E.G.P. Schemes in Ghazipur District (Uttar Pradesh).

7. Statutory Resolution

Shri P. V. Narasimha Rao moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 25th May, 1984 under article 356 of the Constitution in relation to the State of Sikkim."

The Resolution was adopted.

6 8. Government Bills—Passed

(i) THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri Veerendra Patil.

The following Members took part in the debate:—

- (1) Shri Girdhari Lal Vyas
- (2) Shri Ram Pyare Panika
- (3) Shri G. Lakshmanan

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.06 P.M.)

(ii) THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1984

The motion for consideration of the Bill was moved by Shri Arif Mohd, Khan.

The following Members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri Ram Pyare Panika
- (3) Shri P. Namgyal
- (4) Shri Girdhari Lal Vyas
- (5) Shri Sontosh Mohan Dev
- (6) Shri D. P. Yadav

- (7) Shri Kishan Datt Sultanpuri
- (8) Shri B. K. Nair
- (9) Shri Mool Chand Daga
- (10) Shri Dalbir Singh
- (11) Shri Virda Ram Phulwariya
- (12) Shri M. Ramgopal Reddy
- (13) Shri D. L. Baitha
- (14) Shri Sunder Singh
- (15) Smt. Krishna Sahi
- (16) Shri Uma Kant Mishra
- (17) Shri G. L. Dogra
- (18) Prof. Satya Dev Sinha

Shri Arif Mohd Khan replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted,

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arif Mohd. Khan.

The motion was adopted and the Bill was passed.

(iii) THE MULTI-STATE CO-OPERATIVE SOCIETIES BILL, 1984

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
 - (2) Shri Krishan Pratap Singh
 - (3) Shri G. L. Dogra
 - (4) Shri P. Namgyal
- (5) Smt. Vidya Chennupati

- (6) Shri Banwari Lal
- (7) Shri Bishnu Prasad
- (8) Shri Eduardo Faleiro
- (9) Shri Shiv Prasad Sahu
- (10) Shri Keyur Bhushan
- (11) Shri Ram Kumar Meena

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 110 were adopted.

The First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:-

- (1) Shri Girdhari Lal Vyas
- (2) Rao Birendra Singh

The motion was adopted and the Bill was passed.

9. Report of Business Advisory Committee

Shri Mallikarjun presented the Sixty-third Report of the Business Advisory Committee.

6.20 P.M.

(Lok Sabha adourned till 11 A.M. on Tuesday, the 24th July, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, July 24, 1984/Sravana 2, 1906 (Saka)

No. 442

11 A.M.

1. Starred Questions

Starred Questions Nos. 21, 22, 23 and 32 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 213—293, 295—305, 307, 308 and 310—432 were laid on the Table

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) of the Eighth Finance Commission together with an explanatory memorandum showing the action taken thereon, under article 281 of the Constitution.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Bulk Drugs) (Amendment) Rules, 1984 published in Notification No. G.S.R. 505 in Gazette of India dated the 26th May, 1984.
 - (ii) The Cost Accounting Records (Steel Tubes and Pipes) Rules, 1984 published in Notification No. G.S.R. 506 in Gazette of India dated the 26th May, 1984.

- (3) A copy of Notification No. G.S.R. 217 (Hindi and English versions) published in Grette of India dated the 3rd March, 1984 declaring Messrs Grama Nala Saswatha Nidhi Limited' to be a 'Nidhi' under section 620A(1) of the Companies Act, 1956 together with a corrigendum to the Hindi version of the Notification published in Notification No. G.S.R. 615 in Gazette of India dated the 23rd June, 1984, under sub-section (3) of section 620A of the said act.
- (4) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- (i) Statement No. XXVIII— Seventh Session, 1979

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- (ii) Statement No. XIX— Sixth Session, 1981.
- (iii) Statement No. XVII— Eighth Session, 1982
- (iv) Statement No. XIII— Ninth Session, 1982.
- (v) Statement No. XII— Tenth Session, 1982.
- (vi) Statement No. X— Eleventh Session, 1983.
- (vii) Statement No. VI— Twelfth Session, 1983.
- (viii) Statement No. IV— Thirteenth Session, 1983.
- (ix) Statement No. III— Fourteenth Session, 1984.

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- English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Third Amendment) Rules, 1984 published in Notification No. G.S.R. 386(E) in Gazette of India dated the 22nd May, 1984.
 - (ii) The Indian Telegraph (Fourth Amendment) Rules, 1984 published in Notification No. G.S.R. 387(E) in Gazette of India dated the 22nd May, 1984.
 - (6) A copy of the Indian Electricity (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 29 in Gazette of India dated the 14th January, 1984 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement.
 - (7) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act. 1948:—
 - (i) The Coal Mines Provident Fund (Amendment) Scheme, 1984 published in Notification No. G.S.R. 567 in Gazette of India dated the 9th June, 1984.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1984 published in Notification No. G.S.R. 568 in Gazette of India dated the 9th June, 1984.
- (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1984 published in Notification No. G.S.R. 569 in Gazette of India dated the 9th June, 1984.
 - (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1982-83 Union Government (Railways), under article 151(1) of the Constitution.
 - (9) A copy of the Appropriation Accounts, Railways, for the year 1982-83, Part-I-Review (Hindi and English versions).

- (10) A copy of the Appropriation Accounts, Rollways, for the year 1982-83-Part-II-Detailed Appropriation Accounts (Hindi and English versions).
- (11) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1982-83 (Hindi and English versions).
- (12) A statement (Hindi and English versions) on the results of the market loans floated in June and July, 1984, together with a copy of Notification published in Gazette of India dated the 15th June, 1984 regarding introduction of National Deposit Scheme.

4. Assent to Bills

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- (i) Secretary-General laid on the Table the following eleven Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The Appropriation (No. 3) Bill, 1984
 - (2) The Government of Union Territories (Amendment) Bill, 1984.
 - (3) The Oilfields (Regulation and Development) Amendment Bill, 1984.
 - (4) The Finance Bill, 1984.
 - (5) The Workmen's Compensation (Amendment) Bill, 1984.
 - (6) The Punjab Commercial Crops Cess (Amendment) Bill, 1984.
 - (7) The Union Duties of Excise (Distribution) Amendment Bill, 1984.
 - (8) The Union Duties of Excise (Electricity) Distribution (Amendment) Bill, 1984.
 - (9) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1984.
 - (10) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1984.

- (11) The Visva-Bharati (Amendment) Bill, 1984.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following sixteen Bills passed by the Houses of Parliament during the last session and assented to:—
 - (1) The National Security (Amendment) Bill, 1984.
 - (2) The Payment of Gratuity (Amendment) Bill, 1984.
 - (3) The Payment of Gratuity (Second Amendment) Bill, 1984.
 - (4) The Estate Duty (Distribution) Amendment Bill, 1984.
 - (5) The Mogul Line Limited (Acquisition of Shares) Bill. 1984.
 - (6) The Essential Commodities (Amendment) Bill, 1984.
 - (7) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1984.
 - (8) The Punjab State Legislature (Delegation of Powers) Bill, 1984.
 - (9) The Delhi Rent Control (Amendment) Bill, 1984.
 - (10) The Delhi Development (Amendment) Bill, 1984.
 - (11) The Punjab Municipal (New Delhi Amendment) Bill, 1984.
 - (12) The Export (Quality Control and Inspection) Amendment Bill, 1984.
 - (13) The Merchant Shipping (Amendment) Bill, 1984.
 - (14) The Delhi Municipal Corporation (Amendment) Bill, 1984.
 - (15) The Aluminium Corporation of India Limited (Acquisition and Transfer of Aluminium Undertakings) Bill, 1984.
 - (16) The Banking Service Commission Bill, 1984.

5. Motion regarding Sixty-Third Report of the Business Advisor Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Sixty-third Report of the Business Advisory Committee presented to the House on the 23rd July, 1984."

The amendment moved by Dr. Subramaniam Swamy and Shri Harish Kumar Gangwar were negatived.

The motion was adopted.

6. Government Bill-Introduced

THE ESTATE DUTY (AMENDMENT) BILL, 1984

7. Matters Under Rule 377

- (1) Shri Rajesh Kumar Singh raised a matter regarding need to constitute a committee of architectural experts to take steps to save Taj Mahal at Agra from pollution and damage.
- (2) Shri Madhavrao Scindia raised a matter regarding need to include the Gwalior region of Madhya Pradesh in the National Capital Region.
- (3) Shri Kamal Nath raised a matter regarding need for enforcing the provisions of the Rent Control Act
- (4) Shri Baburao Paranjpe raised a matter regarding need to sanction a steel stock yard for Jabalpur.
- (5) Shri Krishna Chandra Halder raised a matter regarding need for additional central funds for relief and rehabilitation of flood affected people of West Bengal.
- (6) Smt. Pramila Dandavate raised a matter regarding need for adequate steps by Central Government to ban capitation fees in private medical colleges of Maharashtra and other states.
- (7) Shri Jitendra Prasada raised a matter regarding need to provide storage facilities at Shahjahanpur and other parts of Uttar Pradesh through Government agencies for storage of wheat.
- (8) Shri V. S. Vijayaraghavan raised a matter regarding need to take immediate steps to solve the various problems of Indians, particularly Malayalees, working in Gulf-countries.

8, Motion

Shri P. V. Narasimha Rao moved the following motion:—

"That this House takes note of the White Paper on the Punjab Agitation laid on the Table of the House on 23rd July, 1984."

Three amendments (Nos. 1 to 3) were moved by Prof. Ajit Kumar Mehta, Dr. Subramaniam Swamy and Shri Indrajit Gupta.

The following members took part in the debate:-

(1) Shri Satvasadhan Chakraborty

(Lok Sabha adjourned at 1.17 P.M. and re-assembled at 2.21 P.M.)

- (2) Shri Ashoke Sen
- (3) Swami Indervesh
- (4) Shri B. R. Bhagat
- (5) Prof. Madhu Dandavate
- (6) Shri Mani Ram Bagri

The discussion was not concluded.

9. Government Bill-Passed

THE LEVY SUGAR PRICE EQUALISATION FUND (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri Bhagwat Jha Azad.

The following Members took part in the debate:-

- (1) Shri Satyagopal Misra
- (2) Shri Krishan Pratap Singh
- (3) Shri Jagpal Singh
- (4) Shri Girdhari Lal Vyas
- (5) Shri Ram Vilas Paswan
- (6) Shri Balasaheb Vikhe Patil
- (7) Shri R. L. P. Verma
- (8) Prof. Satya Dev Sinha

- (9) Shri M. Kandaswamy
- (10) Shri Ram Nagina Misra
- (11) Shri Pitamber Singh
- (12) Shri Ram Pyare Panika
- (13) Shri Harish Kumar Gangwar

Shri Bhagwat Tha Anna copied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhagwat Jha Azad.

The following Members took part in the debate:—

- (1) Shri Abdul Rashid Kabuli
- (2) Shri Ramavatar Shastri
- 🔖 _(3) Shri Bhagwat Jha Azad.

The motion was adopted and the Bill was passed.

6.42 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th July, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 25, 1984/Sravana 3, 1906 (Saka)

No. 443

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 43 and 45—47 were orally answered. Replies to Starred Questions Nos. 42, 44, 48—50, 52, 54—56 and 58—60 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 435, 437, 439, 441, 442, 444—446, 451—454, 456—459, 463—466, 468, 471, 473—475, 477—480, 482, 484—488, 490, 492—494, 496—499, 504, 505, 506, 508—511, 513, 515, 517—521, 524—533, 535—542, 545, 546, 548—551, 553—566, 569—572, 575, 577, 578, 580, 582—585, 587, 591—593, 595, 597, 598, 603—610 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1984 published in Notification No. G.S.R. 430 in Gazette of India dated the 5th May, 1984.
- (ii) The Indian Police Service (Pay) Fourth Amendment Rules, 1984 published in Notification No. G.S.R. 431 in Gazette of India dated the 5th May, 1984.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulatins, 1984 published in Notification No. G.S.R. 476 in Gazette of India dated the 19th May, 1984.
- (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1984 published in Notification No. G.S.R. 477 in Gazette of India dated the 19th May, 1984.
- (v) The Indian Police Service (Pay) Fifth Amendment Rules, 1984 published in Notification No. G.S.R. 478 in Gazette of India dated the 19th May, 1984.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1984 published in Notification No. G.S.R. 479 in Gazette of India dated the 19th May, 1984.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1984 published in Notification No. G.S.R. 646 in Gazette of India dated the 30th June, 1984.
- (viii) The Indian Police Service (Pay) Sixth Amendment Rules, 1984 published in Notification No. G.S.R. 647 in Gazette of India dated the 30th June, 1984.
- (ix) The Indian Police Service (Pay) Seventh Amendment Rules, 1984 published in Notification No. G.S.R. 690 in Gazette of India dated the 7th July, 1984.
- (x) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1984 published in Notification No. G.S.R. 691 in Gazette of India dated the 7th July, 1984.
- (xi) The All India Services (Provident Fund) Amendment Rules, 1984 published in Notification No. G.S.R. 741 in Gazette of India dated the 14th July, 1984.

- (2) A copy of the Criminal Procedure Laws (Punjab Amendment) Act, 1984 (President's Act No. 1 of 1984) (Hindi and English versions) published in Gazette of India dated the 23rd June, 1984, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 468(E) published in Gazette of India dated the 23rd June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 257|83-Customs dated the 1st September, 1983 so as to reduce the period of export obligation from 8 years to 5 years.
 - (ii) G.S.R. 486(E) published in Gazette of India dated the 2nd July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 1st November, 1980 so as to reduce the rate of basic customs duty on viscose staple fibre from 40 per cent ad valorem to 25 per cent ad valorem.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules. 1944:—
 - (i) G.S.R. 344(E) to 349(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum seeking to continue the existing exemption from special excise duties.
 - (ii) G.S.R. 350(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum seeking to continue the existing scheme of excise duty incentives for higher production.
 - (iii) G.S.R. 351(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum rescinding Notification

- Nos. 55|84-CE, 60|84-CE, 64|84-CE & d 65|84-CE dated the 1st March, 1984.
- (iv) G.S.R. 352 (E) to 354 (E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum making consequential changes following enactment of the Finance Bill, 1984.
 - (v) G.S.R. 355(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum rescinding Notification Nos. 24|65-CE dated the 28th February, 1965, 162|71-CE dated the 10th August, 1971, 41|74-CE dated the 1st March, 1974 and 86|76-CE dated the 16th March, 1976.
 - (vi) G.S.R. 412(E) published in Gazette of India dated the 28th May, 1984 together with an explanatory memorandum seeking to reduce the basic excise duty on copper pipes and tubes and shells blanks therefor from 28 per cent ad valorem to 20 per cent ad valorem.
 - (vii) G.S.R. 416(E) to 417(E) published in Gazette of India dated the 29th May, 1984 together with an explanatory memorandum making certain amendment to Notification Nos. 274/76-CE and 275/76-CE dated the 13th November, 1976 so as to reduce the excise duty on all shoddy woollen fabrics of value not exceeding Rupees 25 per Sq. metre.
 - (viii) G.S.R. 430(E) published in Gazette of India dated the 2nd June, 1984 together with an explanatory memorandum seeking to effect certain changes in the scheme of excise duty relief to new paper mills, as available under notification No. 108/81-CE dated the 24th April, 1981.
 - (ix) G.S.R. 433(E) published in Gazette of India dated the 6th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 275 82-CE dated the

- 13th November, 1982 so as to reduce the effective rate of basic excise duty in respect of cotton yarn and cellulosic spun yarn.
- (x) G.S.R. 455(E) published in Gazette of India dated the 16th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 70|84-CE dated the 1st March, 1984 so as to restrict the exemption from excise duty in the case of plastic materials reprocessed or produced from scrap or waste only when such reprocessing or production is carried out in India.
 - (xi) G.S.R. 461(8) published in Gazette of India dated the 21st June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 116/69-CE dated the 3rd May, 1969 so as to include patent or proprietary medicines containing the ingredients of (a) Doxyclcline, its salt and esters (b) Erythromycin, its salts and esters and (c) Mebandozole in the list of wholly exempted medicines.
- (xii) G.S.R. 494(E) published in Gazette of India dated the 6th July, 1984 together with an explanatory memorandum rescinding Notification No. 202.82-CE dated the 17th July, 1982.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 23rd July, 1984, Rajya Sabha passed the Employees' State Insurance (Amendment) Bill. 1984.

5. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Employees' State Insurance (Amendment) Bill, 1984, as passed by Rajya Sabha.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventy-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Motion regarding Report of Joint Committee—Extension of Time

Shri Mool Chand Daga moved the following motion:—

"That this House do further extend upto 14 August, 1984, the time for presentation of the Report of the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto."

The motion was adopted.

8. Matters Under Rule 377

- (1) Shri Ramavatar Shastri raised a matter regarding need for early payment of pending D.A. instalments to Central Government employees.
- (2) Shri Chitta Basu raised a matter regarding need for clearing the projects for increasing the storage capacity of D.V.C. to avoid floods in Hoogly and Howrah district of West Bengal.
- (3) Shri Arjun Sethi raised a matter regarding need to tighten the security measures at Proof and Establishment Depot of Defence Ministry at Chandipur in Balasore (Orissa).
- (4) Prof. P. J. Kurien raised a matter regarding need to develop Alleppy as a satellite port of Cochin Port.
- (5) Shrimati Jayanti Patnaik raised a matter regarding need to bring the Talcher coal fields and IB valley coal fields in Orissa under the administrative control of a separate subsidiary company of coal India Ltd.
- (6) Shri Harikesh Bahadur raised a matter regarding need to provide raw materials to weavers at low prices and procure their produce through Government agencies.

- (7) Shri Bhogendra Jha raised a matter regarding need for resurgation of production in paper plant of Rameshwar Nagar Unit of Ashoka Paper Mills Ltd., Darbhanga.
- (8) Shri Basudeb Acharya raised a matter regarding need to reconsider the decision banning strikes by coal mine workers.
- (9) Shri Rajnath Sonkar Shastri raised a matter regarding need to ensure availability of note-books and text-books to students at control prices and ban on donations for admission in schools.
- (10) Shri Braja Mohan Mohanty raised a matter regarding need to take necessary steps for the development of Paradeep Port.
- (11) Shri Rasheed Masood raised a matter regarding need to extend the relaxation of height for recruitment in army to Muslims and backward classes

9. Motion

Further discussion on the following motion moved by Shri P. V. Narasimha Rao and the amendments thereto moved on the 24th July, 1984, was resumed:—

"That this House takes note of the White Paper on the Punjab Agitation, laid on the Table of the House on 23rd July, 1984."

The following Members took part in the debate:—

- (1) Shri Y. B. Chavan
- (Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.13 P.M.)
 - (2) Shri Atal Bihari Vajpayee
 - (3) Shri G. S. Nihal Singh Wala
 - (4) Shri C. T. Dhandapani
 - (5) Shri R. S. Sparrow
 - (6) Shri Indrajit Gupta

- (7) Shrimati Indira Gandhi
- (8) Shri A. Neelalohithadasan Nadar

- (9) Shri Chiranji Lal Sharma
- (10) Shri K. T. Kosalram

The discussion was not concluded.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th July, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Flogenti Thursday, July 26, 1984/Sravana 4, 1906 (Saka)

No. 444

1. Starred Questions

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Starred Questions Nos. 60-A, 61, 64, 65 and 71 were orally answered. Replies to Starred Questions Nos. 62, 66, 69, 69-A, 70-A, 73, 74 and 76—80 were laid on the Table.

2. Unstarred Onestions

Replies to Unstarred Questions Nos. 613—620, 622, 624—627, 629—632, 634—638, 640—648, 650—653, 655, 656, 658—663, 666—692, 694—698, 700—710, 713—719, 721, 723, 726, 728—736, 740—744, 746—749, 754—761, 763—771, 779, 777, 779—790, 792, 793, 796-A, 796-AA. 796-BB, 796-C, 796-CC, 796-D, 796-DD, 796-E, 796-EE, 796-FF, 796-G, 796-GG, 796-H, 796-HH, 796-II, 796-II, 796-JJ, 796-NN, 796-OO, 796-P, 796-PP, 796-Q, 796-QQ, 796-R, 796-R, 796-S, 796-S, 796-W, 796-TI, 796-U, 796-U, 796-V, 796-V, 796-W, 796-W, 796-X, 796-X, 796-YY, 796-Z, 796-ZZ, 796-AAA and 796-BBB were laid on the Table.

30 Papers Laid on the Table

ban The following papers were laid on the Table:-

(1) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 476(E) in Gazette of India dated the 28th June. 1984 issued under section 47 of the Indian Railways Act, 1890.

- (2) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—
- (i) The Ministry of Shipping and Transport (Establishment Section) Chartering Wing (Groups A and B) Recruitment Rules, 1984 published in Notification No. G.S.R. 514 in Gazette of India dated the 26th May, 1984.
- (ii) The Ministry of Shipping and Transport (Transport Wing) Executive Engineer (Civil) Ship Building and Ship Repair Division Recruitment Rules, 1983 published in Notification No. G.S.R. 676 in Gazette of India dated the 30th June, 1984.
- (3) A copy of the Tuticorin Port Trust (Licencing of Ship repairing, ship chandling, chipping and painting and miscellaneous trades) Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 417 in Gazette of India dated the 28th April, 1984, under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Cochin Port Trust for the year 1982-83 and the Audit Report thereon.
 - (ii) Annual Accounts of the Nhava Sheva Port Trust for the year 1982-83 and the Audit Report thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1982-83 together with Audit Report thereon.

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1982-83.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1982-83 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1982-83.
- (8) A *Revised Statement (Hindi and English versions) showing reasons for delay in laying the Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1981-82.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 392(E) published in Gazette of India dated the 19th May, 1984 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, beyond five years.
 - (ii) S. O. 396(E) published in Gazette of India dated the 21st May, 1984 regarding extension of period of take over of management of Messrs Britannia Engineering Company, Calcutta, (Titagarh Unit) beyond five years.

^{*}The statement was laid on the Table on 28th April, 1983.

- (10) A copy each of the following Notifications (Hindiand English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 466(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs National Iron and Steel Company Limited, Howrah. beyond five years.
 - (ii) S. O. 468(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs Gluconate Limited, Calcutta, beyond five years.
 - (iii) S. O. 470 (E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore, beyond five years.
 - (iv) S. O. 473(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs Plyboard Industries Limited, Pampore, beyond five years.
 - (11) The Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Administration of Funds Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 394(E) in Gazette of India dated the 19th May, 1984 under sub-section (3) of section 31 of the Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Act, 1984.
- (12) A copy of Notification No. G.S.R. 40(E) (Hindi and English versions) published in Gazette of India dated the 18th January, 1984 declaring the explosives, on the recommendation of the Chief Controller of Explosives, as authorised explosives and mentioned in the Notification for import, export, transport, manufacture, possession, use or sale, under sub-section (8) of section 18 of the Indian Explosives Act, 1884.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (12) above.
 - (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1982-83.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1982-83.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1977-78 together with Audit Report there-
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Annual Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1977-78.
 - (16) A statement (Hindi and English versions) showing teasons for delay in laying the papers mentioned at (15) above.
 - (17) A copy of the Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Rules, 1984 (Hindi and English versions) published

in Notification No. G.S.R. 223(E), in Gazette of India dated the 24th March, 1984 under section (3) of section 31 of the Post-Graduate Institute of Medical Education and Research. Chandigarh Act, 1966.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd July, 1984, Rajya Sabha passed the Indian Veterinary Council Bill, 1984.
 - (ii) That at its sitting held on the 23rd July, 1984, Rajya Sabha passed the Delegated Legislation Provisions (Amendment) Bill, 1984.

5. Bills Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Indian Veterinary Council Bill, 1984.
- (ii) The delegated Legislation Provisions (Amendment) Bill, 1984.

6. Calling Attention

Shri Jagpal Singh called the attention of the Minister of Energy to the total collapse of power system in Delhi and in the northern States of Punjab, Haryana, Rajasthan and Uttar Pradesh on 19th July, 1984 and the action taken by the Government in the matter

The Minister of State in the Ministry of Energy made a statement in regard thereto.

7. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding recent developments in Jammu and Kashmir.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.30 P.M.)

8. Motion for Election to Committee

Shri Kamaluddin Ahmed moved the following motion:--

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee in the vacancy caused by the resignation of Miss Saroj Khaparade from the Committee and do communicate to this House the name of the Member so nominated by Rajya Sabha."

The motion was adopted.

9. Matters under Rule 377

- (1) Shri Vilas Muttemwar raised a matter regarding need for early completion of Ghosi-Khurd irrigation project.
- (2) Shri Mani Ram Bagri raised a matter regarding need for protection of Bhakra Canal and financial assistance to the farmers affected by breach in the canal.
- (3) Dr. A. Kalanidhi raised a matter regarding need to stream line the management of various schools in Tamil Nadu affiliated to C.B.S.E.
- (4) Shri Satyanarayan Jatiya raised a matter regarding need to provide adequate railway facilities in Indore, Devas, Ujjain, Nagda, Mandsaur and Neemuch cities of Madhya Pradesh.
- (5) Shri Uma Kant Mishra raised a matter regarding need to provide adequate irrigation facilities in Mirzapur and Varanasi affected by drought and to start job-oriented schemes for the affected labour.
- (6) Shri Jaipal Singh Kashyap raised a matter regarding need for rapid industrial development of Aonla Parliamentary constituency of Uttar Pradesh.
- (7) Prof. Ajit Kumar Mehta raised a matter regarding need to constitute an All India Technical Service on the lines of I.A.S.

- (8) Shri Satyagopal Misra raised a matter regarding need to set up the proposed Dredger Repairing Complex at Haldia.
- (9) Shri K. T. Kosalram raised a matter regarding need for early implementation of Sethusamudram Canal Project:

10. Government Bill-Under Consideration

THE ESTATE DUTY (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The following Members took part in the debate:—

- (1) Shri Digambar Singh
- (2) Shri Xavier Arakal
- (3) Shri Satish Agarwal
- (4) Shri Mool Chand Daga
- (5) Prof. Ajit Kumar Mehta and hard food inde (5)
- (6) Shri Ram Pyare Panika
- (7) Dr. A. Kalanidhi,
- (8) Shri Girdhari Lal Vyas
- (9) Shri Sudhir Kumar Giri
- (10) Shri Virdhi Chander Jain
- (11) Shri Bhogendra Jha
- (12) Prof. Satya Dev Sinha
- (13) Shri Maganbhai Barot
- (14) Shri P. Namgyal
- (15) Shri Ram Lal Rahi
- (16) Shri S. T. K. Jakkayan
- (17) Shri Abdul Rashid Kabuli
- (18) Shri Bishnu Prasad

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- (19) Shri R. L. P. Verma
- (20) Shri G. Narsimha Reddy
- (21) Shri Ramavatar Shastri

Shri S. M. Krishna replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The House was adjourned for want of quorum.

6.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th July, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 27, 1984 Sravana 5, 1906 (Saka)

No. 445

11.01 A.M.

1. Starred Ouestions

Starred Questions Nos. 81—85 were orally answered. Replies to Starred Questions Nos. 86 and 88—100 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question_s Nos. 797—809, 811—870, 872—909, 911—969, 971—996, 998—1008, 1010—1023 and 1025 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railways Safety on the working of the Commission of Railway Safety for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tea and Restaurants Limited, Bombay, for the year 1982-83.

- (ii) Annual Report of the India Tea and Restaurants Limited, Bombay, for the year 1982-83 along with Audited Accounts and the comments O the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Post Office Time Deposit (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 502(E) in Gazette of India dated the 9th July, 1984 under section 15 of the Government Saving Banks Act, 1873.
- (8) A copy of the Delhi Sales Tax (First Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. F.4(29) 84-Fin.(G) in Delhi Gazette dated the 18th May, 1984 under section 72 of the Delhi Sales Tax Act, 1975.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 323(E) published in Gazette of India dated the 3rd May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 13-Customs dated the 9th February, 1981 so as to include certain additional items for customs duty exemption.

- (ii) G.S.R. 343(E) published in Gazette of India dated the 11th May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 228 83-Customs dated the 16th August, 1983 so as to exclude Pentaery-thritol from the purview of the notification so as to enhance the basic customs duty on Pentaery-thritol to 100 per cent ad valorem.
- (iii) G.S.R. 381(E) to 383(E) published in Gazette of India dated the 17th May, 1984 together with an explanatory memorandum regarding partial exemption to Almonds from customs duty.
- (iv) G.S.R. 384(E) and 385(E) published in Gazette of India dated the 19th May, 1984 together with an explanatory memorandum regarding exemption to the raw materials, components and sub-assemblies imported for the manufacture of certain specified equipments under the Special TV Expansion Plan from basic customs duty in excess of 25 per cent ad valorem and whole of the auxiliary and additional duties.
- (v) G.S.R. 389(E) and 390(E) published in Gazette of India dated the 22nd May, 1984 together with an explanatory memorandum regarding exemption to the specially designed cars for disabled persons from basic customs duty in excess of 50 per cent ad valorem and the whole of the auxiliary and additional duties of customs leviable thereon.
- (vi) G.S.R. 401(E) published in Gazette of India dated the 26th May. 1984 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to enable the Chief Mechanical Engineer or the Chief Electrical Engineer to issue certificates of customs duty exemption.

- (vii) G.S.R. 411(E) published in Gazette of India dated the 28th May, 1984 together with a planatory memorandum extending the validity of Nouification No. 232-Customs dated the 5th December, 1979 upto 31st May, 1985.
 - (viii) G.S.R. 418(E) published in Gazette of India dated the 29th May, 1984 together with an explanatory memorandum extending the validity of Notification No. 213 83-Customs dated the 23rd July, 1983 upto 31st May, 1985.
 - (ix) G.S.R. 421(E) published in Gazette of India dated the 31st May, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117[82-Customs dated the 19th April, 1982 so as to exempt Coal Tar Pitch from customs duty in excess of 15 per cent act valorem upto 31st May, 1985.
 - (x) G.S.R. 422(E) and 423(E) published in Gazette of India dated the 31st May, 1984 together with an explanatory memorandum regarding exemption to 'grape guard' used for packing of grapes from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
 - (xi) G.S.R. 431(E) published in Gazette of India dated the 5th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 164-Customs dated the 21st August, 1978 to incorporate reference to Import and Export Policy for 1984-85.
- (xii) G.S.R. 443(E) published in Gazette of India dated the 12th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 32-Customs dated the 1st March, 1983 so as to add an Explanation to ensure that the benefit of 70 per cent basic duty is applicable to Linear Alkyl Banzene.
- (xiii) G.S.R. 444(E) published in Gazette of India dated the 12th June, 1984 together with an explanatory memorandum regarding exemption to

- jumbo rolls of graphic art films and jumbo rolls of photographic colour paper of width exceeding one metre from basic customs duty in excess of 60 per cent ad valorem.
- (xiv) G.S.R. 446(E) and 447(E) published in Gazette of India dated the 14th June, 1984 together with an explanatory memorandum regarding exemption to Polymer plate processing equipments when imported for use in newspaper industry from the basic customs duty in excess of 40 per cent ad valorem and auxiliary duty of customs in excess of 25 per cent ad valorem.
- (xv) G.S.R. 456(E) published in Gazette of India dated the 16th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 302-Customs dated the 2nd August, 1976 so as to delete the word 'carrying imported goods' mentioned in the notification.
 - (xvi) G.S.R. 459(E) published in Gazette of India dated the 19th June, 1984 together with an explanatory memorandum rescinding Notification Nos. 311/83-Customs dated the 22nd November, 1983 and 16/86-Customs dated the 13th February, 1984
- (xvii) G.S.R. 477(E) published in Gazette of India dated the 28th June, 1984 together with an explanatory memorandum extending the Validity of Notification No. 166-Customs dated the 19th August, 1980 upto 30th June, 1985.
- (xviii) G.S.R. 478(E) published in Gazette of India dated the 29th June, 1984 together with an explanatory memorandum extending the validity of Notification No. 2-Customs dated the 1st January, 1979 upto the 30th June, 1985.
- (xix) G.S.R. 479(E) published in Gazette of India dated the 29th June, 1984 together with an explanatory memorandum extending the validity of Notification No. 179-Customs dated the 22nd August, 1979 upto the 30th June, 1985.

- (xx) G.S.R. 747 published in Gazette of India dated the 14th July, 1984 together with an explanary memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add three more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
 - (xxi) G.S.R. 499(E) published in Gazette of India dated the 7th July, 1984 together with an explanatory memorandum regarding exemption to cable insulating, impregnating and filling compounds from basic customs duty in excess of 40 per cent ad valorem.
 - (xxii) G.S.R. 503(E) published in Gazette of India dated the 10th July, 1984 together with an explanatory memorandum rescinding Notification No. 270 83-Customs dated the 23rd September, 1983.
 - (xxiii) G.S.R. 508(E) published in Gazette of India dated the 11th July, 1984 together with an explanatory memorandum regarding exemption to fodder and hay, when exported out of India in reasonable quantities alongwith live animals for their consumption during the course of voyge from the whole of the duty of customs leviable thereon.
 - (xxiv) G.S.R. 513(E) published in Gazette of India dated the 13th July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 78|84-Customs dated the 9th March, 1984 so as to modify the list of wireless apparatus and components entitled to the concession.
 - (xxv) G.S.R. 523(E) published in Gazette of India dated the 20th July, 1984 together with an explanatory memorandum regarding supersession of Notification Nos. 88-Customs dated the 26th August, 1967 and 52-Customs dated the 27th March, 1968.

- (xxvi) G.S.R. 524(E) published in Gazette of India dated the 20th July, 1984 together with an explanatory memorandum specifying goods with respect to which special measures shall be taken for the purpose of checking illegal import, circulation, disposal and facilitating the detection mentioned in the schedule to the notification.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 482(E) published in Gazette of India dated the 30th June, 1984 together with an explanatory memorandum making certain amendment to Notification No. 96|81-CE dated the 1st April, 1981 so as to extend the duration of the partial exemption from excise duty in respect of the Electric Motors of 5 KW and above till the 30th September, 1984.
 - (ii) G.S.R. 483(E) published in Gazette of India dated the 1st July, 1984 together with an explanatory memorandum regarding exemption to Transformers of rating above 300 KVA from so much of the duty of excise as is in excess of 2-1|2 per cent ad valorem leviable thereon.
 - (iii) G.S.R. 507(E) published in Gazette of India dated the 11th July, 1984 together with an explanatory memorandum notifying the date as the appointed day for the purpose of clause (b) of section 51 of the Finance Act. 1984.
- (11) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1983 along with Accounts and the Auditor's Report thereon.

(12) A copy of the *Review (Hindi and English versions) by the Government on the working of the Deposit Insurance and Credit Guarantee Colybration, Bombay, for the year ended the 31st December, 1983.

4. Statement by Minister

Shri Buta Singh made a statement regarding Government business for the week commencing the 30th July, 1984.

5. Motions for Election to Committees

(i) Shri Nihar Ranjan Laskar moved the following motion;—

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Shri P. A. Sangma moved the following motion:—

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

6. Government Bill-Passed

THE ESTATE DUTY (AMENDMENT) BILL, 1984

The motion that the Bill be passed moved by Shri S. M. Krishna on the 26th July, 1984, was adopted and the Bill was passed.

7. Motion

Further discussion on the following motion moved by Shri P. V. Narasimha Rao and the amendments thereto moved on the 24th July, 1984, was resumed:—

"That this House takes note of the White Paper on the Punjab Agitation, laid on the Table of the House on 23rd July, 1984."

The following Members took part in the debate:--

(1) Shri Rajiv Gandhi.

(Lok Sabha Adjourned at 1.52 P.M. and Re-assembled at 2.50 P.M.)

- (2) Shri Chandrajit Yadav
- (3) Shri Dharam Bir Sinha
- (4) Shri Chitta Basu
- (5) Shri Eduardo Falerio.

[Further discussion on the motion and the amendments thereto was held over at 4 P.M. and resumed at 6 30 P.M. (vide Para 12 below), after the disposal of Private Members' Bills].

8. Motion regarding seventy-seventh Report of the Committee on Private Members' Bills and Resolutions.

Shri S. A. Dorai Sebastian moved the following motion:—

"That this House do agree with the Seventy-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1984."

The motion was adopted.

9. Private Members' Bills-Introduced

- (1) The Provision of Adequate Measures for Labourers on Construction Sites Bill, 1984, by Shri Bheekhabhai.
- (2) The Constitution (Amendment) Bill, 1984, (Amendment of Seventh Schedule), by Shri Chitta Basu.
- (3) The Constitution (Amendment) Bill, 1984 (Amendment of articles 123 and 213), by Shri Chitta Basu.
- (4) The Banning of Communal Parties in India Bill, 1984, by Shri G. S. Nihal Singh Wala.

10. Private Member's Bill-Negatived ...

THE RESERVATION OF VACANCIES IN POSTS AND SERVICES (FOR SCHEDULED CASTES AND SCHEDULED TRIBES) BILL, 1980, BY SHRI SURAJ BHAN

Further discussion on the motion for consideration of the Bill moved on 23rd March, 1984 and an amendment thereto moved on the 6th April, 1984, continued.

Shri Suraj Bhan concluded his reply to the debate.

The amendment moved by Shri Mool Chand Daga was negatived.

On the motion for consideration of the Bill, the House divided: Ayes*24; Noes *68. The Bill was, accordingly negatived.

11. Private Member's Bill-Under consideration ...

THE ANTI-POPULATION EXPLOSION BILL, 1981. BY SHRI P. RAJAGOPAL NAIDU.

The motion for consideration of the Bill was moved by Shri P. Rajagopal Naidu.

The following Members took part in the debate:-

- (1) Shri Harish Kumar Gangwar
- (2) Shri Ram Pyare Panika
- (3) Prof. N. G. Ranga
- (4) Shri R.L.P. Verma
- (5) Shri Virdhi Chander Jain
- (6) Shri M. Ramgopal Reddy
- (7) Shri Abdul Rashid Kabuli,
- (8) Shri Mool Chand Daga
- (9) Shri Sunder Singh

The discussion was not concluded.

^{*}Subject to correction.

12. Motion

Further discussion on the motion and the amendments thereto vide para 7 above) was resumed.

The following Members took part in the debate:—

- (6) Shri Buta Singh
- (7) Dr. Karan Singh
- (8) Shri Jaipal Singh Kashyap
- (9) Shri Abdul Rashid Kabuli
- (10) Prof. N. G. Ranga

Shri P. V. Narasimha Rao replied to the debate.

The amendments moved by Prof. Ajit Kumar Mehta, Dr. Subramaniam Swamy and Shri Indrajit Gupta were negatived.

The motion was adopted.

9.18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th July, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 30, 1984 Sravana 8, 1906 (Saka)

No. 446

11.01 A.M.

Marine

1. Starred Ouestions

Starred Questions Nos. 103—107 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1026—1204 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) The Food Corporation of India (Staff) (Eighty Ninth Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. 30 F.No.EP 17(17) 82 in Gazette of India dated the 7th July, 1984 under sub-section (5) of section 45 of the Food Corporations Act, 1964.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:—
 - (i) The Standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1984 published in Notification No. G.S.R. 316(E) in Gazette of India dated the 30th April, 1984.

- (ii) The Standards of Weights and Measures (Packaged Commodities) Third Amendment Rules, 1984 published in Notification No. G.S.R. 393(E) in Gazette of India dated the 23rd May, 1984.
- (3) A copy each of Notification Nos. S.O. 175(E) to 182(E) (Hindi and English versions) published in Gazette of India dated the 21st March, 1984 regarding moratorium of past liabilities together with a corrigendum thereto published in Notification No. S.O. 381(E) in Gazette of India dated the 15th May, 1984, under section 21 of the Sugar Undertakings (Taking Over of Management) Act, 1978.
 - (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1979-80.
 - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1982-83.

- A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) The Brahmaputra Board (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 813 in Gazette of India dated the 25th September, 1982 under section 30 of the Brahmaputra Board Act, 1980.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1982-83.
- (11) A copy of the Punjab Municipal (Amendment) Act, 1984 (President's Act No. 2 of 1984) (Hindi and English versions) published in Gazette of India dated the 25th June, 1984, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.
- (12) A copy of the following Notifications (Hindi and English versions) under section 296 of the Incometax Act. 1961:—
 - (i) S.O. 2315 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'Arya Vaidyasala, Kottakkal, Kerala' under section 10(23C) of the Income-tax Act 1961 for the period covered by the assessment years 1983-84 to 1985-86.
 - (ii) S.O. 2316 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'Association for Hindu Dharma (Regd.), Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

- (iii) S.O. 2317 published in Gazette of India related the 21st July, 1984 regarding exemption to the 'Maharashtra State Women's Council, Bombay' under section 10(23C) of the Income-tax, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (iv) S.O. 2318 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'The Annie Besant Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S.O. 2319 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'Organisation of Pharmaceutical Producers of India, Bombay' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85.
- (vi) S.O. 2320 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'Shri Gadge Maharaj Mission, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (vii) S.O. 2321 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'Bhara'iya Bhasha Parishad, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (viii) S.O. 2328 published in Gazette of India dated the 21st July, 1984 regarding exemption to the 'All India Manufacturers Organisation' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (ix) S.O. 2329 published in Gazette of India dated the 21st July, 1984 regarding exemption to the

'Institute for Motivating Self-Employment, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1984-85

- (13) A copy of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 511(E) published in Gazette of India dated the 13th July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 276 67-CE dated the 21st December, 1967 so as to delete one of the items specified in the said notification viz. 'Chemical formulations'.
 - (ii) G.S.R. 512(E) published in Gazette of India dated the 13th July, 1984 together with an explanatory memorandum regarding exemption to the Furfural Extract intended for use as industrial feedstock in the manufacture of Carbon Black from the whole of the special duty of excise leviable thereon.
 - (14) A copy of the "Approach to the Seventh Five Year Plan 1985—90" (Hindi and English versions).

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 26th July, 1984, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981 upto the last week of the Hundred and Thirty-second Session of the Rajya Sabha.
- (ii) That at its sitting held on 23rd July, 1984, Rajya Sabha passed the Wakf (Amendment) Bill, 1984.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Wakf (Amendment) Bill, 1984, as passed by Rajya Sabha.

6

6. Personnel Explanation Under Rule 357

Dr. Subramaniam Swamy made a personal explanation regarding certain remarks about him made by Shri G. S. Nihal Singh Wala in the House on 25th July, 1984.

7. Matters under Rule 377

- (1) Shri Zainul Basher raised a matter regarding need for more railway facilities at Tarighat station near Ghazipur, Uttar Pradesh, and also more trains to and from Tarighat.
- (2) Shri Madhavrao Scindia raised a matter regarding need to instal a high power T. V. transmitter at Gwalior and low Power transmitters at Shivpuri and Guna.
- (3) Shri Chintamani Jena raised a matter regarding need for steps for early completion of alumina project undertaken by National Aluminium Company Ltd., in Orissa.
- (4) Shri B. D. Singh raised a matter regarding need to review the policy of issuing fire arms licences.
- (5) Shri Krishna Chandra Halder raised a matter regarding need to declare Burdwan—Asansol section as Suburban section and to increase the number of trains on Suburban sections.
- (6) Shri R. P. Yadav raised a matter regarding reports of large scale adulteration of essential commodities in the Capital and need for strong action in the matter.
- (7) Shri T. R. Shamanna raised a matter regarding immediate need of liberal assistance for relief work in all drought affected areas of Karnataka.

8. Discussion Under Rule 193

Shri Chitta Basu raised a discussion on the statement made by the Minister of State in the Ministry of Home Affairs in the House on the 26th July. 1984 regarding recent developments in Jammu and Kashmir.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.07 P.M.)

The following Members took part in the debate:-

- (1) Dr. Rajendra Kumari Bajpai
- (2) Shri E. Balanandan
- (3) Shri Zainul Basher
- (4) Shri K. Brahmanand Reddy
- (5) Shri George Fernandes
- (6) Shri Arif Mohammad Khan
- (7) Prof. Saif-ud-Din Soz (Speech Unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 31st July, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 31, 1984/Sravana 9, 1906 (Saka)

No. 447

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 122—126 were orally answered. Replies to Starred Questions Nos. 127—141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1205—1282, 1284—1288, 1290—1379 and 1381—1386 were laid on the Table.

3. Papers Land on the Table

The following papers were laid on the Table:-

- (1) A copy of the Contract (Hindi and English versions) with Chevron Oil Company of India for oil exploration in Saurashtra Block-II.
- (2) A copy of the Cinematograph (Certification) (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 29th May, 1984 under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 679 in Gazette of India dated the 30th June, 1984 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

4. Presentation of Petition

Shri Samar Mukherjee presented a petition signed by Shri D. Ray, Chairman, Barrackpore Municipality and others regarding transfer of Defence land to Barrackpore Municipality, West Bengal.

5. Supplementary Demands for Grants (General)-1984-85

Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1984-85.

6. Government Bills-Introduced

- (1) THE BENGAL IMMUNITY COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1984.
- (2) THE BANKING LAWS (AMENDMENT) BILL, 1984.
- (3) THE HOOGHLY DOCKING AND ENGINEERING COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1984.

7. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984, was laid on the Table.

8. Matters Under Rule 377

- (1) Shri Mani Ram Bagri raised a matter regarding compensation to farmers of Haryana, Punjab, Rajasthan and Uttar Pradesh whose crops have been destroyed because of breach in Bhakra Canal and non-availability of electricity to tube-wells.
- (2) Shri Kamal Nath raised a matter regarding need for measures for social and economic upliftment of women.
- (3) Shri Virdhi Chander Jain raised a matter regarding need for the provision of adequate funds in Seventh Five Year Plan for the development of desert areas of the country.
- (4) Shrimati Jayanti Patnaik raised a matter regarding need for repairs of Lingaraj temple, Bhubaneswar by new Archaeological Circle and permission to temple management for construction of new structures.
- (5) Shrimati Usha Verma raised a matter regarding need to provide more amenities to doctors in rural areas.
- (6) Shri Harish Kumar Gangwar raised a matter regarding need for development of Pilibhit district of Uttar Pradesh.
- (7) Shri Puchalapalli Penchalaiah raised a matter regarding need to stop shifting of ISTRAC Unit of ISRO from Sriharikota to Bangalore.
- (8) Shri R. L. P. Verma raised a matter regarding need for central intervention in the proposed indefinite strike by workers of H.E.C., Ranchi.
- (9) Shri Sushil Bhattacharya raised a matter regarding need to reorganise the local RMS of Burdwan for avoiding inconvenience to public.

9. Discussion Under Rule 193

Discussion on the statement made by the Minister of State in the Ministry of Home Affairs in the House on the 26th July, 1984 regarding recent developments in Jammu and Kashmir, raised by Shri Chitta Basu on the 30th July, 1984, continued.

The following Members took part in the debate:

(1) Prof. Saif-ud-Din Soz

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri B. R. Bhagat
- (3) Shri Rajesh Kumar Singh
- (4) Shri P. Namgyal
- (5) Shri Ram Jethmalani
- (6) Shri Ashoke Sen
- (7) Shri K. P. Unnikrishnan
- (8) Shri Indrajit Gupta
- (9) Shri G. L. Dogra
- (10) Shri C. T. Dhandapani
- (11) Shri Harikesh Bahadur
- (12) Shri Kamaluddin Ahmed
- (13) Dr. Subramaniam Swamy
- (14) Acharya Bhagwan Dev
- (15) Shri Maganbhai Barot
- (16) Shri Puchalapalli Penchalaiah
- (17) Shri A. K. Roy
- (18) Shri Chandrajit Yadav

Shri P. V. Narasimha Rao replied to the discussion. The discussion was concluded.

10. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixty-fourth Report of the Business Advisory Committee.

8.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st August, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 31, 1984/Sravana 9, 1906 (Saka)

No. 447

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 122—126 were orally answered. Replies to Starred Questions Nos. 127—141 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1205—1282, 1284—1288, 1290—1379 and 1381—1386 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Contract (Hindi and English versions) with Chevron Oil Company of India for oil exploration in Saurashtra Block-II.
- (2) A copy of the Cinematograph (Certification) (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 413(E) in Gazette of India dated the 29th May, 1984 under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication for the year 1982-83 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English Persions) by the Government on the working of the Indian Institute of Mass Communication, New Delhi, for the year 1982-83.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Indian Telegraph (Fifth Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 679 in Gazette of India dated the 30th June, 1984 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

4. Presentation of Petition

Shri Samar Mukherjee presented a petition signed by Shri D. Ray, Chairman, Barrackrore Municipality and others regarding transfer of Defence land to Barrackpore Municipality, West Bengal.

5. Supplementary Demands for Grants (General)—1984-85

Shri Pranab Kumar Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1984-85.

6. Government Bills-Introduced

- (1) THE BENGAL IMMUNITY COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1984.
- (2) THE BANKING LAWS (AMENDMENT) BILL, 1984.
- (3) THE HOOGHLY DOCKING AND ENGINEERING COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL 1984.

7. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984, was laid on the Table.

8. Matters Under Rule 377

- (1) Shri Mani Ram Bagri raised a matter regarding compensation to farmers of Haryana, Punjab, Rajasthan and Uttar Pradesh whose crops have been destroyed because of breach in Bhakra Canal and non-availability of electricity to tube-wells.
- (2) Shri Kamal Nath raised a matter regarding need for measures for social and economic upliftment of women.
- (3) Shri Virdhi Chander Jain raised a matter regarding need for the provision of adequate funds in Seventh Five Year Plan for the development of desert areas of the country.
- (4) Shrimati Jayanti Patnaik raised a matter regarding need for repairs of Lingaraj temple, Bhubaneswar by new Archaeological Circle and permission to temple management for construction of new structures.
- (5) Shrimati Usha Verma raised a matter regarding need to provide more amenities to doctors in rural areas.
- (6) Shri Harish Kumar Gangwar raised a matter regarding need for development of Pilibhit district of Uttar Pradesh.
- (7) Shri Puchalapalli Penchalaiah raised a matter regarding need to stop shifting of ISTRAC Unit of ISRO from Sriharikota to Bangalore.
- (8) Shri R. L. P. Verma raised a matter regarding need for central intervention in the proposed indefinite strike by workers of H.E.C., Ranchi.
- (9) Shri Sushil Bhattacharya raised a matter regarding need to reorganise the local RMS of Burdwan for avoiding inconvenience to public.

9. Discussion Under Rule 193

Discussion on the statement made by the Minister of State in the Ministry of Home Affairs in the House on the 26th July, 1984 regarding recent developments in Jammu and Kashmir, raised by Shri Chitta Basu on the 30th July, 1984, continued.

The following Members took part in the debate:-

(1) Prof. Saif-ud-Din Soz

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri B. R. Bhagat
- (3) Shri Rajesh Kumar Singh
- (4) Shri P. Namgyal
- (5) Shri Ram Jethmalani
- (6) Shri Ashoke Sen
- (7) Shri K. P. Unnikrishnan
- (8) Shri Indrajit Gupta
- (9) Shri G. L. Dogra
- (10) Shri C. T. Dhandapani
- (11) Shri Harikesh Bahadur
- (12) Shri Kamaluddin Ahmed
- (13) Dr. Subramaniam Swamy
- (14) Acharya Bhagwan Dev
- (15) Shri Maganbhai Barot
- (16) Shri Puchalapalli Penchalaiah
- (17) Shri A. K. Roy
- (18) Shri Chandrajit Yadav

Shri P. V. Narasimha Rao replied to the discussion.

The discussion was concluded.

10. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixty-fourth Report of the Business Advisory Committee.

8.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st August, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 1, 1984/Sravana 10, 1906 (Saka)

No. 448

11.01 A.M.

1. Obituary References

The Speaker made a references to the passing away of Shri Devulapalli Venkateswara Rao who was a Member of the Second Lok Sabha and Shri P. N. Rajabhoj who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 143, 145, 149, 151 and 153 were orally answered. Replies to Starred Questions Nos. 142, 144, 146—148, 150, 152, 154—156 and 158—166 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1387—1396, 1398—1428, 1430—1443, 1445—1448, 1450—1471 and 1473—1578 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table.

- (1) A copy each of the following Notifications (Hindi and English versions) under section 3A of the Foreigners Act, 1946:—
 - (i) The Foreigners (Exemption) Amendment Order, 1984 published in Notification No. S.O. 441(E) in Gazette of India dated the 13th June, 1984.

- (ii) S.O. 449(E) published in Gazette of India dated the 16th June, 1984 rescinding the Foreigners (Exemption) Order, 1957.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 6 of the Registration of Foreigners Act, 1939:—
 - (i) The Registration of Foreigners (Exemption)
 Amendment Order, 1984 published in Notification No. S.O. 442(E) in Gazette of India dated the 13th June, 1984.
 - (ii) The Registration of Foreigners (Exemption) Second Amendment Order, 1984 published in Notification No. S.O. 450(E) in Gazette of India dated the 16th June. 1984.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Pay) Eighth Amendment Rules, 1984 published in Notification No. G.S.R. 786 in Gazette of India dated the 28th July, 1984.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1984 published in Notification No. G.S.R. 787 in Gazette of India dated the 28th July, 1984.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act. 1962:—
 - (i) G.S.R. 518(E) and 519(E) published in Gazette of India dated the 19th July, 1984 together with an explanatory memorandum regarding exemption to float glass required for the manufacture of side-door glass for use as original equipment in the manufacture of fuel efficient motor car of engine capacity not exceeding 1000cc in excess of the basic customs duty of 25 per cent ad valorem and

- from the whole of the additional duty of customs leviable thereon and auxiliary duty of customs in excess of 15 per cent ad valorem.
- (ii) G.S.R. 526(E) published in Gazette of India dated the 20th July, 1984 together with an explanatory memorandum making certain amendment to Notification No. 32|83-Customs dated the 1st March, 1983 so as to exclude Formic acid from the purview of this notification so as to enhance the basic duty of customs on Formic acid to the statutory rate of 100 per cent ad valorem.
- (5) A copy of the Income-tax (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 527(E) in Gazette of India dated the 24th July, 1984, under section 296 of the Income-tax Act, 1961.
- *(6) A copy each of Notification Nos. 165/84-CE to 190/84-CE (Hindi and English versions) published in Gazette of India dated the 1st August, 1984 together with an explanatory Memorandum notifying effective rates of duty for Copper, Zinc, Aluminium and lead and their products falling under the revised Item Nos. 26A, 26B, 27 and 27A of the Central Excise Tariff, issued under the Central Excise Rules, 1944.
- *(7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) Notification No. 209/84-Customs published in Gazette of India dated the 1st August, 1984 together with an explanatory memorandum prescribing effective rates of additional duty of customs on aluminium and products thereof.
 - (ii) Notification Nos. 210/84-Customs and 211/84-Customs published in Gazette of India dated the 1st August, 1984 together with an explanatory

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^{*}Laid at 6.51 P.M.

memorandum exempting components of fuel efficient two-wheeled motor vehicles in excess of the basic customs duty of 25 per cent ad valorem and from the whole of the additional duty (countervailing duty) and auxiliary duty of customs in excess of 15 per cent ad valorem leviable thereon when imported by a manufacturer of such vehicles for the purpose of providing warranty coverage or atter sale service to their customers.

(iii) Notification No. 212/84-Customs published in Gazette of India dated the 1st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 6/84-Customs dated the 10th January,, 1984 so as to allow the exemptions contained therein upto 31st March, 1989

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 31st July, 1984, Rajya Sabha agreed without any amendment to the Electricity (Supply) Amendment Bill, 1984, passed by Lok Sabha on the 23rd July, 1984.

6. Report of Committee on Private Members' Bill and Resolutions

Shri G. Lakshmanan presented the Seventy-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Motion regarding Sixty-Fourth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:—

"That this House do agree with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 31st July, 1984."

Two amendments moved by Shri Ram Vilas Paswan and Prof. Ajit Kumar Mehta were withdrawn by leave of the House.

An amendment moved by Shri H. K. L. Bhagat was adopted. The motion was adopted subject to the modification "that paragraph 3 of the Report be referred back to the Committee for reconsideration."

Motion regarding approach to Seventh Five Year Plan

Shri P. C. Sethi moved the following motion:-

"That this House takes note of the 'Approach' to the Seventh Five Year Plan 1985—90' laid on the Table of the House on the 30th July, 1984."

The discussion was not concluded,

9. Matters Under Rule 377

- (1) Prof. Ajit Kumar Mehta raised a matter regarding need for issuing a commemorative stamp in memory of Birsa Bhagwan.
- (2) Shri Bajubon R. Kharlukhi raised a matter regarding need to increase the percentage of tribal candidates from Meghalaya, Nagaland and Mizoram for filling up of teaching posts in the North Eastern Hill University, Shillong.
- (3) Shri Bheekhabhai raised a matter regarding increasing incidents of a disease caused by 'Guinea worm' in Dungarpur-Banaswara and other parts of country and need for research to find out preventive and curative measures.
- (4) Shri Kishan Datt Sultanpuri raised a matter regarding need to extend the IRDP to small hilly towns of Himachal Pradesh.
- (5) Shri Chandra Pal Shailani raised a matter regarding need for Central direction to Uttar Pradesh Government to remove those shops and kiosks which have sprung up illegally in the vicinity of Sarnath Temple, in the interest of tourist traffic.
- (6) Shri Narayan Choubey raised a matter regarding acute scarcity of kerosene in Midnapur district of West Bengal and need to restore the old quota.
- (7) Shri Bir Bal raised a matter regarding need for providing immediately a 100 line telephone Board in Hunumangarh (Rajasthan).
- (8) Shri Ajit Bag raised a matter regarding need for immediate negotiations with Kendriya Vidyalaya teachers to avoid proposed agitation.
- (9) Shri Vilas Muttemwar raised a matter regarding need to establish the proposed Railway Wagon and Coach factory in Vidarbha (Maharashtra.)

- (10) Prof. Saif-ud-Din Soz raised a matter regarding need industrial development of J & K.
- (11) Shri Baburao Paranjpe raised a matter regarding need to stop the anti-labour attitude of Coal India Authority.

10. Government Bill-Passed

THE EMPLOYEES' STATE INSURANCE (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri Dharmavir.

The following Members took part in the debate:-

- (1) Shri M. M. Lawrence
- (2) Shri Xavier Arakal
- (3) Shri K. A. Rajan
- (4) Shri Girdhari Lal Vyas
- (5) Shri Rajesh Kumar Singh
- (6) Shri Mool Chand Daga 🗸
- (7) Shri Era Mohan
- (8) Shri Ram Pyare Panika
- (9) Shri Baburao Paranjpe
- (10) Shri Virdhi Chander Jain
- (11) Shri Chitta Basu
- (12) Shri P. Namgyal
- (13) Prof. Satya Dev Sinha

Shri Veerendra Patil replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Veerendra Patil.

- ⁴ The following Members took part in the debate:—
 - (1) Prof. N. G. Ranga
 - (2) Shri Veerendra Patil

The motion was adopted and the Bill was passed.

11. Motion

Shri Pranab Kumar Mukherjee moved the following motion:—

"That this House takes note of the Report of the Eighth Finance Commission together with Memorandum showing action taken thereon, laid on the Table of the House on the 24th July, 1984."

Five amendments (Nos. 1 to 5) were moved by Shri Chitta Basu and Prof. Ajit Kumar Mehta.

The discussion was not concluded.

12. The Punjab Budget

Discussion on the Demands for Grants Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1984-85, commenced.

The discussion was not concluded.

13. Half-an-Hour Discussion

Shri Ram Vilas Paswan raised a discussion on points arising out of the answer given by the Minister of Energy on 24th July, 1984 to Starred Question No. 32 regarding Power requirements and production in the Country.

Shri Arif Mohd. Khan replied to the discussion.

6.52 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd August, 1984)

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 2, 1984/Sravana 11, 1906 (Saka)

No. 449

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 167, 168, 170, 173, 175, 178 and 179 were orally answered. Replies to Starred Questions Nos. 171, 172, 174, 176, 177 and 180—186 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1579—1680 and 1682—1810 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 408(E) published in Gazette of India dated the 29th May, 1984 regarding extension of period of take over of management of Messrs Engel India Machine and Tools Limited, Calcutta, beyond five years.
 - (ii) S.O. 465(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta, beyond five years.

- (iii) S.O. 469(E) published in Gazette of India day. I the 28th June, 1984 regarding extension of period of take over of management of Messrs Lily Biscuit Company (Private), Limited, and Messrs Lily Barley Mills (Private) Limited, Calcutta, beyond five years.
- (iv) S.O. 471(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs Indian Health Institute and Laboratory Limited, Calcutta, beyond five years.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 401(E) published in Gazette of India dated the 22nd May, 1984 regarding extension of period of take over of management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.
 - (ii) S.O. 467(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs Sree Saraswati Press Limited, Belgharia, Calcutta, beyond five years.
 - (iii) S.O. 472(E) published in Gazette of India dated the 28th June, 1984 regarding extension of period of take over of management of Messrs Apollo Zipper Company Private Limited, Calcutta, beyond five years.
 - (iv) S.O. 479(E) published in Gazette of India dated the 30th June, 1984 regarding extension of period of take over of management of Messrs Bengal Potteries Limited, Calcutta, beyond five years.
 - (v) S.O. 489 (E) published in Gazette of India dated the 6th July, 1984 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.

- (vi) S.O. 491(E) published in Gazette of India dated the 6th July, 1984 regarding extension of period of take over of management of Motor and Machinery Manufacturers Limited, Calcutta, beyond five years.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Bharat Brakes and Valves Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Bharat Brakes and Valves Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Planning Board (Asiatic Society) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 472(E) in Gazette of India dated the 25th June, 1984, under sub-section (3) of section 15 of the Asiatic Society Act, 1984.

4. Financial Committees—A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the Financial Committees, 1983-84—A Review.

5. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th July, 1984, Rajya Sabha passed the Indian Telegraph (Amendment) Bill, 1984.
- (ii) That at its sitting held on the 1st August, 1984, Rajya Sabha passed the University Grants Commission (Amendment) Bill, 1984.

6. Bills Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The Indian Telegraph (Amendment) Bill, 1984.
- (ii) The University Grants Commission (Amendment) Bill, 1984.

7. Government Bill-Introduced

THE INDUSTRIAL RECONSTRUCTION BANK OF INDIA BILL. 1984

8. Matters Under Rule 377

- (1) Shri Krishan Pratap Singh raised a matter regarding steps for the disposal of large number of pending cases in courts, particularly in Patna.
- (2) Dr. Subramaniam Swamy raised a matter regarding need for release of land owned by Salt Department in Eastern suburbs of Bombay and Bhandup-Kanjar for developmental works.
- (3) Shri Eduardo Faleiro raised a matter regarding need to improve the working of Mendovi Pellets Limited,

- (4) Shri Era Mohan raised a matter regarding shortage of lindane gas in Tamil Nadu and need for direction to I.O.C. to ensure regular supply.
- (5) Shri S. T. K. Jakkayan raised a matter regarding incentives for the States which implement family welfare schemes effectively.

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- (6) Shri Jagpal Singh raised a matter regarding need to increase production of life saving drugs in the country and further research on them.
- (7) Shri Ram Vilas Paswan raised a matter regarding need for a legislation to provide compensation to those kept in jails for a period longer than pronounced by courts.
- (8) Shri Satyanarayan Jatiya raised a matter regarding need for strict implementation of constitutional provision for reservation of Scheduled Castes and Scheduled Tribes in Schools Colleges and jobs.
- (9) Shri Ram Lal Rahi raised a matter regarding damage to sugarcane crop by insects in various parts of the country and need for immediate measures to save the crops.
- (10) Smt. Madhuri Singh raised a matter regarding need to declare Purnea district of Bihar as famine-stricken.
- (11) Shri Partap Bhanu Sharma raised a matter regarding need to improve the working of telephone exchanges in Vidisha Parliamentary Constituency.
- (12) Shri D. P. Yadav raised a matter regarding heavy damage to crop, life and property in some districts of Bihar because of heavy rains in the area.
- (13) Shri Ramavatar Shastri raised a matter regarding need to set up a nuclear power plant in Bihar.
- (14) Shri Hannan Mollah raised a matter regarding need for the Government to adhere to the policy of recruitment through employment exchange in its various departments.

9. The Punjab Budget



Discussion on the Demands for Grants Nos. 1 to 41 in respect of the Budget for the State of Punjab for 1984-85 continued. Discussion was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (Punjab) for 1984-85, were voted in full.

10. Government Bill-Introduced

THE PUNJAB APPROPRIATION (NO. 2) BILL, 1984

11. Government Bill-Passed

THE PUNJAB APPROPRIATION (NO. 2) BILL, 1984

The motion for consideration moved by Shri S. M. Krishna was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S M Krishna.

The motion was adopted and the Bill was passed.

12. The Pondicherry Budget

Discussion on the Demands for Grants Nos. 1 to 31 in respect of the Budget for the Union territory of Pondicherry for 1984-85, commenced and was concluded.

All the Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants-Budget (Union Territory of Pondicherry) for 1984-85, were voted in full.

13. Government Bill-Introduced

THE PONDICHERRY APPROPRIATION (NO. 2) BILL, 1984

12. Government Bill—Passed .

THE PONDICHERRY APPROPRIATION (NO. 2) BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

Shri Ramavatar Shastri took part in the debate.

Shri S. M. Krishna replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

15. Supplementary Demands for Grants (General)—1984-85

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 5, 9, 11, 12, 25, 28, 29, 31, 39, 43, 46, 53, 62, 63, 66, 67, 70, 76, 79, 80, 83, 86, 89, 90, 91, 96, 99 and 108 in respect of the Budget (General) for 1984-85, commenced and was concluded.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants (General) for 1984-85 were voted in full.

16. Government Bill-Introduced

THE APPROPRIATION (NO. 4) BILL, 1984

17. Government Bill-Passed

THE APPROPRIATION (NO. 4) BILL, 1984

The motion for consideration moved by Shri S. M. Krishna was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed. 7.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd August, 1984)

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 3, 1984/Sravana 12, 1906 (Saka)

No. 450

11.05 A.M.

1. Starred Questions

Starred Questions Nos. 187, 189, 190, 193—195 and 199 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1811—1846, 1848—1859 and 1861—2043 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Coast Guard Officers (General Duty)
 Recruitment (Amendment) Rules, 1984 (Hindi and
 English versions) published in Notification No.
 S.R.O. 133 in Gazette of India dated the 7th July,
 1984, under sub-section (3) of section 123 of the
 Coast Guard Act, 1978.
- (2) A copy of the Navy Leave (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. S.R.O. 114 in Gazette of India dated the 19th May, 1984, under section 185 of the Navy Act, 1957.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under section 30 of the Tea Act, 1953:—
 - (i) The Tea (Marketing) Control Order, 1984 published in Notification No. S. O. 313(E) in Gazette of India dated the 19th April, 1984.

- (ii) The Tea (Distribution and Export) Control (Amendment) Order, 1984 published in Noticeation No. S.O. 379(E) in Gazette of India dated the 12th May, 1984.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 16E of the Tea Act, 1953:—
 - (i) S.O. 446(E) published in Gazette of India dated the 15th June, 1984 regarding extension of the period of take over of management of the Potong Tea Estate for a further period of six months upto and inclusive of the 19th December, 1984.
 - (ii) S.O. 447(E) published in Gazette of India dated the 15th June, 1984 regarding extension of period of take over of management of Chargola Tea Estate for a further period upto and inclusive of the 31st December, 1984.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Coinage (Standard Weight and remedy of the coins of two rupees containing copper 75 per cent and nickel 25 per cent) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 1904 in Gazette of India dated the 16th June, 1984, under sub-section (3) of section 21 of the Coinage Act, 1906.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of De-oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1984 published in Notification No. S.O. 1567 in Gazette of India dated the 12th May, 1984.
- (ii) S.O. 1568 published in Gazette of India dated the 12th May, 1984 containing corrigendum to Notification No. S.O. 3683 dated the 1st October, 1983.
- (iii) The Export of Cumin Seeds (Quality Control and Inspection) Amendment Rules, 1984 published in Notification No. S.O. 1572 in Gazette of India dated the 12th May, 1984.

4. Parliamentary Committees—Summary of Work

Secretary-General laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' (Hindi and English versions) pertaining to the period 1st June, 1983 to 31st May, 1984.

5. Message from Rajya Sabha

Secreary-General reported a message from Rajya Sabha that at its sitting held on the 1st August, 1984, Rajya Sabha agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1984, passed by Lok Sabha on the 23rd July, 1984.

6. Report of Committee on Subordinate Legislation

Shri R. S. Sparrow presented the Twenty-sixth Report (Hindi and English versions) of the Committee on subordinate Legislation.

7. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Agriculture to the situation arising out of the devastating floods in various parts of the country resulting in heavy loss of human lives, crops and property and the relief measures taken by the Government in the matter.

The Minister of State in the Ministry of Agriculture made a statement in regard thereto.

8. Statements by Ministers

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- (1) Shri Mallikarjun made a statement regarding Government Business for the week commencing the 6th August, 1984.
- (2) Smt. Ram Dulari Sinha made a statement regarding the extension of time for completion of the Inquiry and submission of Report by the Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations.

9. Government Bill-Withdrawn

THE LAND ACQUISITION (AMENDMENT) BILL, 1982

The motion for leave to withdraw the Bill moved by Shri Hari Nath Mishra, was opposed. The motion was adopted and the Bill was withdrawn.

10. Government Bill—Motion for Leave to Introduce—Under Consideration

THE LAND ACQUISITION (AMENDMENT) BILL, 1984

The motion for leave to introduce the Bill moved by Shri Hari Nath Misra was opposed.

The discussion was not concluded,

11. Motion regarding Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions

Shri S. A. Dorai Sebastian moved the following motion:—

"That this House do agree with the Seventy-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st August, 1984."

The motion was adopted.

12. Private Members' Resolution—Under Consideration

Shri Ram Lal Rahi concluded his speech on the following resolution moved by him on the 27th April, 1984:—

"This House is of the opinion that Government have failed to ameliorate the lot of low income group people through planned development of rural areas on account of serious inadequacies in the administrative machinery and therefore recommends to the Government to devise pragmatic policies by laying emphasis on educational and moral values and by revamping the administrative structure so as to ensure integrated development of the rural areas for upliftment of the masses."

The following Members took part in the debate:—

- (1) Shri Chintamani Panigrahi
- (2) Shri Chitta Basu
- (3) Shri Eduardo Faleiro
- (4) Shri Mani Ram Bagri
- (5) Shri Ram Pyare Panika
- (6) Shri Ram Vilas Paswan (Speech unfinished)

The discussion was not concluded.

13. Half-an-Hour Discussion

Shri Ram Lal Rani raised a discussion on points arising out of the answer given by the Minister of Agriculture on 23rd July, 1984 to Starred Question No. 18 regarding steps to increase production of groundnut.

Shri Yogendra Makwana replied to the discussion. 6.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th August, 1984)

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, August 6, 1984|Sravana 15, 1906 (Saka)

No. 451

11.05 A.M.

1. Starred Questions

Starred Questions Nos. 208, 209 and 211—213 were orally answered. Replies to Starred Questions Nos. 210 and 214—227 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2044—2126, 2128—2166, 2168—2181, 2183—2228 and 2230—2241 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Retention and Sale by Recognised Dealers) Amendment Order, 1984 published in Notification No. G.S.R. 515(E) in Gazette of India dated the 18th July, 1984.
 - (ii) G.S.R. 525(E) published in Gazette of India dated the 20th July, 1984 containing corrigendum to Notification No. G.S.R. 420(E) dated the 31st May, 1984.

- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1980-81.
 - (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1980-81 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1982-83.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Vegetable Oils Cess Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 19th April, 1984 under sub-section (3) of section 6 of the Vegetable Oils Cess Act, 1983.
- (7) A copy of the National Oilseeds and Vegetable Oils Development Board (Executive Director) Recruitment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 386 in Gazette of India dated the 14th April, 1984 under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (8) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1978-79.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (9) A statement (Hindi and English versions) showing reasons for delay on laying the papers mentioned at (8) above.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1982-83.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1982-83 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 1982-83.
 - (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Bombay, for the year 1982-83 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1982-83.

- (13) A statement (Hindi and English versions) s wing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Delhi Development Authority (Senior Research Officer and Research Officer) (Recruitment) Regulations, 1984 (Hindi and English versions) published in Notification No. F.7(16)|83-PBI in Gazette of India dated the 12th June, 1984 under section 58 of the Delhi Development Act, 1957.
- (15) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry, for the year ended the 31st March, 1984, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.
- (16) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry, for the year ended the 31st March 1984.

4. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 2nd August, 1984, Rajya Sabha agreed without any amendment to the Multi-State Co-operative Societies Bill, 1984, which was passed by Lok Sabha on the 23rd July, 1984.
- (ii) That at its sitting held on the 2nd August, 1984, Rajya Sabha passed the Sales Promotion Employees (Conditions of Service) Amendment Bill, 1984.

5. Bill passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Sales promotion Employees (Conditions of Service) Amendment Bill 1984, as passed by Rajya Sabha.

6. Statement by Minister

The Minister of State for Tourism and Civil Aviation made a statement on the incident of the bomb explosion which took place in the International Arrival Hall of Madras Airport on 2nd August, 1984.

7. Lotion for Election to Committee

Shrimati Ram Dulari Sinha moved the following motion:-

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri P. C. Sethi resigned from the Committee.

The motion was adopted.

8. Government Bills-Introduced

(i) THE LAND ACQUISITION (AMENDMENT) BILL, 1984

The motion for leave to introduce the Bill moved by Shri Hari Nath Mishra on the 3rd August, 1984, was adopted. The Bill was introduced.

(ii) THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AM-ENDMENT) BILL, 1984.

9. Statement regarding Ordinance-Laid on the Table.

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984, was laid on the Table.

10. Government Bill-Introduced

THE NATIONAL SECURITY (SECOND AMENDMENT)
BILL, 1984.

The motion for leave to introduce the Bill moved by Shrimati Ram Dulari Sinha, was opposed. The motion was adopted and the Bill was introduced.

11. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Security (Second Amendment) Ordinance, 1984, was laid on the Table.

12. Government Bill-Introduced



THE TERRORIST AFFECTED AREAS (SPECIAL COURTS) BILL, 1984.

The motion for leave to introduce the Bill moved by Shri P. V. Narasimha Rao was opposed. The motion was adopted and the Bill was introduced.

13. Statement regarding ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Terrorist Affected Areas (Special Courts) Ordinance, 1984, was laid on the Table.

14. Matters Under Rule 377

- (1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to speed up the Chetak Express by providing diesel engine and also starting a Super-fast train between Delhi and Udaipur.
- (2) Shri D. L. Baitha raised a matter regarding need to reconsider the decision of giving control of the sub-stations/sub-units of NHPC located at Purnea, Kishanganj and Dalkola (Bihar) to the Manager, Malda Unit.
- (3) Shri Partap Bhanu Sharma raised a matter regarding need to open more branches of nationalised banks in Vidisha, Raisen and Sihor districts of Madhya Pradesh.
- (4) Shri Ratansinh Rajda raised a matter regarding strike by chemists and druggists all over the country over proposed enforcement of section 42 of the Pharmacy Act.
- (5) Shri Jagdish Tytler raised a matter regarding flouting of various labour laws by the management of DCM Chemical Works.
- (6) Dr. A. U. Azmi raised a matter regarding need to link direct bogies for travelling from Jaunpur to Bombay and Calcutta and also need for more trains from Lucknow to Banaras via Faizabad and Jaunpur.

*15. Statutory Resolution-Negatived

Pari N. K. Shejwalkar moved the following Resolution:—

"This House disapproves of the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1984 (Ordinance No. 7 of 1984) promulgated by the President on the 28th June, 1984."

After discussion as indicated in para 16 below, the Resolution was negatived.

*16 Government Bills-Passed

(i) THE HOOGHLY DOCKING AND ENGINEERING COM-PANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1984.

The motion for consideration of the Bill was moved by Shri Pattabhi Rama Rao.

The following Members took part in the combined debate on the Resolution (vide para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Narayan Choubey
- (2) Shri Girdhari Lal Vyas
- (3) Shri Xavier Arakal
- (4) Prof. Rup Chand Pal
- (5) Shri Ram Pyare Panika

Shri Pattabhi Rama Rao replied to the debate.

Shri N. K. Shejwalkar spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 33 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

^{*}Discussed together.

The motion that the Bill be passed was moved by Shri Pattabhi Rama Rao.

The motion was adopted and the Bill was passed.

(ii) THE BENGAL IMMUNITY COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL, 1984

The motion for consideration of the Bill was moved by Shri Vasant Sathe.

The following Members took part in the debate:-

- (1) Shri Sunil Maitra
- (2) Shri Girdhari Lal Vyas
- (3) Shri Rajesh Kumar Singh
- (4) Shri Mool Chand Daga~
- (5) Shri Narayan Choubey
- (6) Shri Satyanarayan Jatiya
- (7) Shri Satyasadhan Chakraborty

Shri Vasant Sathe replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vasant Sathe.

The motion was adopted and the Bill was passed.

17. Government Bill-Under Consideration

THE INDUSTRIAL RECONSTRUCTION BANK OF INDIA BILL, 1984

The motion for consideration of the Bill was moved by Shri Pranab Kumar Mukherjee.

Prof. Rup Chand Pal took part in the debate. His Speech was not concluded.

The discussion was not concluded.

18. Intimation regarding arrest and lodgement of Member

The Deputy Speaker informed the House that the following wireless messages dated 4 August, 1984 addressed to the Speaker had been received today:—

(i)

WIRELESS MESSAGE FROM THE DISTRICT MAGISTRATE, KOTA, RAJASTHAN

"This is for your kind information that during Rail Roko Agitation launched by BJP, Kota, Shri Krishna Kumar Goyal, M.P., was arrested for committing the offences under sections 100B|120|126 of Indian Railway Act and under Sections 147|148|149|332| 188|353 IPC by the Station House Officer, Police Station, GRP, Kota on 4.8.1984 at 11.35 hours at Railway Junction, Kota."

(ii)

WIRELESS MESSAGE FROM THE SUPERINTENDENT JAIL, KOTA

"Shri Krishna Kumar Goyal, M.P., was admitted in Jail under sections 147|332|188|149|333|353 IPC and sections 100B|120|126 of the Indian Railway Act."

19. Report of Business Advisory Committee

Shri Mallikarjun presented the Sixty-fifth Report of the Business Advisory Committee.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th August, 1984)

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, August 7, 1984/Sravana 16, 1906 (Saka)

No. 452

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 229—231 and 233—235 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2242—2456 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1981-82.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Message from Rajya Sabha



Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1984, passed by Lok Sabha on the 2nd August, 1984.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Education regarding difficulties in admissions to educational institutions, non-availability of text-books resulting in blackmarketing and steep rise in their prices causing serious problems for students and steps taken by the Government to meet the situation.

The Minister of State for Education made a statement in regard thereto.

6. Motion Regarding Sixty-Fifth Report of the Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion;—

"That this House do agree with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 6th August, 1984."

The motion was adopted.

7. Matters under Rule 377

- (1) Shri Madhav Rao Scindia raised a matter regarding need to reconsider the decision in regard to Nuclear options in view of threat by Pakistan.
- (2) Shri Ram Pyare Panika raised a matter regarding need to set up a T.V. Centre at Renukoot.
- (3) Shrimati Usha Verma raised a matter regarding need for suitable measures to control floods in some areas of Khiri, Uttar Pradesh.
- (4) Shri S. T. K. Jakkayan raised a matter regarding need for putting Madras on the map of Chartered flights to India.

- Smt. Bibha Ghosh Goswami raised a matter regarding need to abolish contract labour in Railways and to treat those workers as railwaymen.
- (6) Shri Rajesh Pilot raised a matter regarding implementation of irrigation schemes in certain districts of Rajasthan.
- (7) Shri Rajnath Sonkar Shastri raised a matter regarding deteriorating telephone services.
- (8) Smt. Pramila Dandavate raised a matter regarding crisis in textile industry of the country and need for Central Government's intervention to restart the closed mills.
- (9) Shri Vilas Muttemwar raised a matter regarding need to set up some big industries in Garhchiroli (Maharashtra).

8. Government Bill-Passed

THE INDUSTRIAL RECONSTRUCTION BANK OF INDIA BILL, 1984.

Discussion on the motion for consideration of the Bill moved on the 6th August, 1984, continued.

The following Members took part in the debate:-

- (1) Prof. Rup Chand Pal
- (2) Shri Xavier Arakal
- (3) Shri Jagpal Singh
- (4) Shri S.T.K. Jakkayan
- (5) Shri Kishan Datt Sultanpuri
- (6) Shri G. L. Dogra
- (7) Shri Keyur Bhushan
- (8) Shri Chitta Basu
- (9) Shri Mool Chand Daga
- (10) Shri Satish Agarwal
- (11) Smt. Vidya Cheenupati
- (12) Shri Narayan Choubey
- (13) Shri Girdhari Lal Vyas
- (14) Shri K. Mayathevar
- (15) Shri Maganbhai Barot

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Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 72 were adopted.

The First Schedule, Second Schedule and Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Prauab Kumar Mukherjee.

The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

THE INDIAN VETERINARY COUNCIL BILL, 1984, AS PASSED BY RAIYA SABHA

The motion for consideration of the Bill was moved by Shri Yogendra Makwana.

The following Members took part in the debate:—

- (1) Shri Satyagopal Misra
- (2) Shri D. P. Yadav
- (3) Shri Suraj Bhan
- (4) Shri Chandra Pal Shailani
- (5) Shri A. Neelalohithadasan Nadar
- (6) Shri K. Mayathevar

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th August, 1984)

BULLETIN-PART I

Brief Record of Proceedings]

Wednesday, August 8, 1984/Sravana 17, 1906 (Saka)

No. 453

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Ramji Ram who was a Member of the Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 248—252 were orally answered. Replies to Starred Questions Nos. 253—260 and 262—268 were laid on the Table.

3. Unstarred Ovestions

Replies to Unstarred Questions Nos. 2457—2477, 2479—2514 and 2516—2610 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Ministry of Steel and Mines (Department of Mines) Research Assistant (Work Study) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 544 in Gazette of India dated the 2nd June, 1984, issued under proviso to article 309 of the Constitution.

- (2) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its indementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1982-83.
- (3) A copy of the Indian Police Service (Uniform) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 770 in Gazette of India dated the 21st July, 1984, under sub-section (2) of section 3 of the All India Services Act, 1951.

5. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Pondicherry Appropriation (No. 2) Bill, 1984, passed by Lok Sabha on the 2nd August, 1984.
- (ii) That at its sitting held on the 7th August, 1984 Rajya Sabha agreed without any amendment to the Estate Duty (Amendment) Bill, 1984, passed by Lok Sabha on the 27th July, 1984.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Seventy-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Matters Under Rule 377

- (1) Shri Satyanarayan Jatiya raised a matter regarding implementation of Narmada-Shipa-Chambal link project to augment drinking water and electricity supply.
- (2) Shri Abdul Rashid Kabuli raised a matter regarding need for Central Government's help to people in J&K effected by set-back in tourist trade.
- (3) Shri Harikesh Bahadur raised a matter regarding need to set up the proposed Railway Coach Factory at Gorakhpur to remove the industrial backwardness and unemployment in the region.

- (4) Prof. Narain Chand Parashar raised a matter regarding need to set up a Kendriya Sanskrit Vidyapeeth in Himachal Pradesh.
- (5) Shri V. S. Vijayaraghavan raised a matter regarding need to extend the Trivandrum-Bongaigaon Express upto Gauhati and also to run it twice a week.
- (6) Shri Chintamani Panigrahi raised a matter regarding need for measures to develop tourist potential of Orissa and for airlinks between Bhubaneswar-Delhi, Calcutta-Madras via Shubaneswar.
- (7) Shri B. D. Singh raised a matter regarding failure of rains in Allahabad, Mirzapur and Pratapgarh creating drought conditions and need for starting relief measures.
- (8) Shri Ramavatar Shastri raised a matter regarding scarcity of cooking gas in Patna and need for more distributors.
- Shri Mool Chand Daga raised a matter regarding need to instal a high power T. V. transmitter at Pali, Rajasthan.
- (10) Shri A. K. Balan raised a matter regarding need to declare Kalamandalan as a tourist centre and start there a cultural University.
- (11) Shri Bheekhabhai raised a matter regarding increasing incidence of T. B. in country and need to open T. B. Sanatoria in tribal, hilly and backward areas.

8. Motion

Further discussion on the following motion moved by Shri Pranab Kumar Mukherjee and the amendments thereto moved on the 1st August, 1984, was resumed:—

"That this House takes note of the Report of the Eighth Finance Commission together with Memorandum showing action taken thereon, laid on the Table of the House on the 24th July, 1984."

Two amendments (Nos. 6 and 7) were moved by Smt. Geeta Mukherjee and Shri Virdhi Chander Jain.

The following Members took part in the debate:—

- (1) Prof. Madhu Dandavate
- (2) Shri K. Brahmanand Reddy
- (3) Shri Somnath Chatterjee

The discussion was not concluded.

*9. Statement by Minister



The Minister of State for External Affairs made a statement regarding the situation in Sri Lanka,

10. Discussion under Rule 193

Shri Atal Bihari Vajpayee raised a discussion on the situation arising out of the recent communal riots in different parts of the country.

The following Members took part in the debate:—

- (1) Shri Zainul Basher
- (2) Shri M. M. Lawrence
- (3) Shri R. R. Bhole
- (4) Shri Rasheed Masood
- (5) Shri K. S. Narayana
- (6) Shri Ratansinh Rajda
- (7) Shri Bheravadan K. Gadhavi
- (8) Shri C. T. Dhandapani
- (9) Shri Kamaluddin Ahmed
- (10) Shri Narayan Choubey
- (11) Shri Eduardo Faleiro
- (12) Shri K. P. Unnikrishnan
- (13) Smt. Vidya Chennupati
- (14) Shri A. Neelalohithadasan Nadar
- (15) Acharya Bhagwan Dev
- (16) Shri A. K. Roy
- (17) Shri Madhusudan Vairale
- (18) Shri Ebrahim Sulaiman Sait

^{*}Made at 4-31 P.M.

- (19) Shri Jamilur Rahman
- (20) Dr. Subramaniam Swamy
 - (21) Shri Uttam Rathod
 - (22) Shri Abdul Rashid Kabuli
 - Shri P. V. Narasimha Rao replied to the discussion.

The discussion was concluded.

9.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th August, 1984)

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 9, 1984/Sravana 18, 1906 (Saka)

No. 454

11.01 A.M.

1. Starred Ouestions

Starred Questions Nos. 271, 272 and 274—276 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 2611—2671, 2673—2745, 2747, 2749—2764 and 2766—2840 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab:—
 - (i) The Punjab Motor Vehicles (First Amendment) Rules, 1984 published in Notification No. G.S.R. 25 in Punjab Government Gazette dated the 14th March, 1984.
 - (ii) The Punjab Motor Vehicles (Second Amendment) Rules, 1984 published in Notification No. G.S.R. 26 in Punjab Government Gazette dated the 21st March, 1984.

- (iii) The Punjab Motor Vehicles (Third Amendme) Rules, 1984 published in Notification No. G.S.R. 47 in Punjab Government Gazette dated the 5th May, 1984.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (1) above.
- (3) A copy of the Paper (Control) Amendment Order, 1984 (Hindi and English versions) published in Notification No. S.O. 376(E) in Gazette of India dated the 11th May, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (5) S.O. 386(E) published in Gazette of India dated the 17th May, 1984 regarding extension of period of take over of management of Messrs Bengal Immunity Company Limited, Calcutta, beyond five years.
- (6) S.O. 526(E) published in Gazette of India dated the 21st July, 1984 regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.
- (7) A copy of Notification No. S.O 364(E) (Hindi and English versions) published in Gazette of India dated the 8th May, 1984 regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited, Calcutta, beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (8) (i) A copy of the Audited Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1978-79.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1978-79.
 - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (10) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 331(E) in Gazette of India dated the 8th May, 1984, under section 38 of the Drugs and Cosmetics Act, 1940.
 - (11) A copy of Notification No. G.S.R. 577(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1983 prohibiting the import into India of certain drugs mentioned in the notification, issued under section 10A of the Drugs and Cosmetics Act. 1940.
 - (12) A copy of Notification No. G.S.R. 578(E) (Hindi and English versions) published in Gazette of India dated the 23rd July, 1983 prohibiting the manufacture and sale of certain drugs mentioned in the notification, issued under section 26A of the Drugs and Cosmetics Act, 1940.
 - (13) A copy of Notification No. G.S.R. 539(E) (Hindi and English versions) published in Gazette of India dated the 28th July, 1984 together with an explanatory memorandum regarding exemption to waste of metallic yearn from the whole of the excise duly, issued under the Central Excise Rules, 1944.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th August, 1984, Rajya Sabha agreed without any amendment to the Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984, passed by Lok Sabha on the 24th July, 1984.

5. Calling Attention

Shri Rasheed Masood called the attention of the Minister of Tourism and Civil Aviation to the situation arising out of the reported bomb blast at Madras Airport killing a number of persons and the damage caused to the airport and the steps taken by the Government in the matter.

The Minister of State for Tourism and Civil Aviation made a statement in regard thereto.

6. Matters under Rule 377

- (1) Shri R. L. P. Verma raised a matter regarding need for starting the work on Sedan adin Colliery either by BCCL or workers' cooperative society.
- (2) Shri Eduardo Faleiro raised a matter regarding direct air service between Goa and Kuwait.
- (3) Shri Bir Bal raised a matter regarding need for constructing over-bridges at Ganganagar near Railway Station.
- (4) Shrimati Jayanti Patnaik raised a matter regarding need for early revival of the exploratory fishery project at Paradeep.
- (5) Shri Dileep Singh Bhuria raised a matter regarding need for relief measures in drought affected areas of Madhya Pradesh.
- (6) Shri Mani Ram Bagri raised a matter regarding need to supply pure drinking water to villages in Haryana affected by closure of Bhakra Canal.
- (7) Shri Bhim Singh raised a matter regarding exemption from payment of import duty by the disabled persons who had applied for importing cars before the deadline of 30th April 1984.
- (8) Dr. A. Kalanidhi raised a matter regarding need for parity in the salaries of showroom workers of NTC in Tamilnadu with those working in Patna (Bihar).
- (9) Shri A. K. Roy raised a matter regarding need for a probe in the accident in Kachchi Balihari Colliery under BCCL in Dhanbad.

- (a) Shri Xavier Arakal raised a matter regarding need to convert Cochin University into a Central University.
- (11) Shri Ananda Pathak raised a matter regarding damage to the bridge over the river between Barsoi, and Kumedpur, disrupting rail link between North and South Bengal and need for impactant, restoration of rail link.
- (12) Shri Jagpal Singh raised a matter regarding need to reconsider the decision to set up a National Park in Saharanpur District to save the livelihood of Harijan families.

7. Motion

Further discussion on the following motion moved by Shri Pranab Kumar Mukherjee and the amendments thereto moved on the 1st August and 8th August, 1984, was resumed:—

"That this House takes note of the Report of the Bighth Finance Commission together with Memorandum showing action taken thereon, laid on the Table of the House on the 24th July, 1984."

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1327 A 7 7 7 8 15

4:

The following Members took part in the debate:---

- (1) Shri Gulsher Ahmed
- (2) Shri Jagpal Singh
- (3) Shri Y. S. Mahajan
- (4) Shri Satish Agarwal
- (5) Shri Chintamani Panigrahi
- (6) Smt. Geeta Mukherjee
- (7) Prof. Narain Chand Parashar
- (8) Dr. V. Kulandaivelu 5 %
- (9) Prof. Nirmala Kumari Shaktawat
- (10) Shri K. P. Unnikrishnan
- (11) Shrimati Jayanti Patnaik
- (12) Shri Chitta Basu
- (13) Shri S. T. K. Jakkayan

Shri Pranab Kumar Mukherjee replied to the debate.

The amendments moved by Shri Chitta Basu, Prof. Ajit Kumar Mehta, Smt. Geeta Mukherjee and Shri Virdhi Chander Jain were negatived.

The motion was adopted.

8. Government Bill Passed

THE INDIAN VETERINARY COUNCIL BILL, 1984, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 7th August, 1984, continued,

Shri Yogendra Makwana replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 67 were adopted.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Yogen-dra Makwana.

The following Members took part in the debate:—

- (1) Dr. A. Kalanidhi
- (2) Shri Yogendra Makwana

The motion was adopted and the Bill was passed.

7.31 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 10th August, 1984).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 10, 1984/Sravana 19, 1960 (Saka)

No. 455

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 290—295, 297 and 298 were orally answered. Replies to Starred Questions Nos. 300—311 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2841—2906, 2908—2937, 2939—2979, 2981, 2982, 2984—3045, 3047—3049 and 3051—3062 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) should ng reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes, for the year 1980-81.
- (4) A copy of the Memorandum (Hindi and English versions) of the Action Taken on the recommendations contained in the Report.
 - (5) A copy each of the following papers (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 537(E) published in Gazette of India dated the 27th July, 1984 together with an explanatory memorandum rescinding Notification No. 33/84— Customs dated the 1st March, 1984.
 - (ii) G.S.R. 586(E) published in Gazette of India dated the 2nd August, 1984 together with an explanatory memorandum prohibiting absolutely the import into India of printed waste paper containing pages of or material from holy books.
 - (iii) G.S.R. 552(E) published in Gazette of India dated the 1st August, 1984 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1983.
 - (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1983.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year ended the 31st December, 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the year 1983 along with Audited Accounts, under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1983.
- (8) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.

- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of Canara Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of United Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of Dena Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1983 along with Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1983 along with Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1983 along with Accounts and the Auditor's Report thereon.

- (9) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:
 - (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1982-83 together with Audit Report thereon, under section 12-A of the Central Silk Board Act, 1948.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- *(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) Notification Nos. 216/84-Customs and 217/84-Customs published in Gazet'e of India dated the 10th August, 1984 together with an explanatory memorandum regarding increase in the customs duty on 6-Amino Penicillinic Acid from 25 per cent ad valorem to 100 per cent ad valorem.
 - (ii) Notification No. 218/84-Customs published in Gazette of India dated the 10th August, 1984 together with an explanatory memorandum regarding increase in customs duty on imported Crude Erythromycin/Erythromycin Thiocyonate from 25 per cent ad valorem to 140 per cent ad valorem.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th August, 1984, Rajya Sabha passed the Cinematograph (Amendment) Bill, 1984,

5. Bill Passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table the Cinematograph (Amendment) Bill, 1984, as pussed by Rajya Sabha.

6. Assent to Bill

Secretary-General laid on the Table the Employees' State Insurance (Amendment) Bill, 1984, passed by the Houses of Parliament during the current session and assented to.

7. Report of Joint Committee on Offices of Profit

Shri Gulsher Ahmed presented the Eleventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

8. Statement by Minister

Shri H. K. L. Bhagat made a statement regarding Government Business for the week commencing the 13th August, 1984.

^{*}Laid at 6.05 P.M.

*9 Statutory Resolution-Negatived

Dr. Subramaniam Swamy moved the following Resolution:-

"This House disapproves of the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984 (Ordinance No. 8 of 1984) promulgated by the President on the 13th July, 1984."

After discussion as indicated in para 10 below, the Resolution was negatived.

*10. Government Bill-Passed

THE CONSERVATION OF FOREIGN EXCHANGE AND PREVENTION OF SMUGGLING ACTIVITIES (AMEND-MENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The following Members took part in the combined debate on the Resolution vide para 9 above and the motion for consideration of the Bill:—

- (1) Shri Hannan Mollah
- (2) Shri Eduardo Faleiro
- (3) Shri Mool Chand Daga
- (4) Shri Rajesh Kumar Singh
- (5) Shri Ratn Vilas Paswan
- (6) Shri Virdhi Chander Jain
- (7) Shri Bheravadan K. Gadhavi
- (8) Shri R. L. P. Verma
- (9) Shri K. A. Rajan
- (10) Shri Y. S. Mahajan
- (11) Shri B. K. Nair
- (12) Shri Harikesh Bahadur
- (13) Acharya Bhagwan Dev

Shri S. M. Krishna replied to the debate.

^{*}Discussed together.

Dr. Subramaniam Swamy spoke by way of reply to statutory Resolution.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Prof. N. G. Ranga
- (3) Shri S. M. Krishna

The motion was adopted and the Bill was passed.

11. Motion regarding Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions

Shri S. A. Dorai Sebastian moved the following motion:—

"That this House do agree with the Seventy-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th August 1984."

The motion was adopted.

12. Private Members' Bills-Introduced

- (1) The Regulation of Employment of Child Labour Bill, 1984, by Shri George Fernandes.
- (2) The Prevention of Misuse of Religious Places Bill, 1984, by Shri B. V. Desai.
- (3) The Indian Pensions Bill, 1984, by Prof. Madhu Dandavate.
- (4) The Removal of Encroachments on Land in the Name of Religion Bill, 1984, by Shri B. V. Desai.

13 Private Member's Bill—Negatived

THE ANTI-POPULATION EXPLOSION BILL, 1981, BY SHRI P. RAJAGOPAL NAIDU

Further discussion on the motion for consideration of the Bill moved on the 27th July, 1984, continued:—

The following Members took part in the debate:-

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Bishnu Prasad
- (3) Shri Rajesh Kumar Singh
- (4) Shri Girdhari Lal Vyas
- (5) Shri Ramavatar Shastri
- (6) Smt. Vidya .Chennupati
- (7) Shri M. Kandaswamy
- (8) Shri Bhim Singh
- (9) Shri B. K. Nair

Miss Kumudben M. Joshi replied to the debate.

The motion for consideration of the Bill was negatived.

14. Private Member's Bill-Under Consideration

THE HIGH COURT AT ALLAHABAD (ESTABLISHMENT OF A PERMANENT BENCH AT BAREILLY) BILL, 1981, BY SHRI HARISH RAWAT

The motion for consideration of the Bill was moved by Shri Harish Rawat. His speech was not concluded.

The discussion was not concluded.

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th August, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 13, 1984/Sravana 22, 1906 (Saka)

No. 456

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 312—314, 316, 318, 324 and 326 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3063—3155, 3157—3198, 3200—3222, 3224—3289, 3291—3296 and 3296-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1982-83 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hiral and English versions) under sub-section (4) of section 115 of the Punjab Panchayat Samitis and Zila Parishads Act, 1961 read with clause (c) (iv) of the Proclamation dated the 6th October, 1983 issued by the President in relation to the State of Punjab:—
- (i) The Punjab Panchayat Samitis and Zila Parishads Non-official Members (Payment of Allowances) (First Amendment) Rules, 1984 published in Notification No. G.S.R. 36 in Punjab Government Gazette dated the 6th April, 1984.
- (ii) The Punjab Panchayat Salnitis and Zila Parishads (Sale, Lease and other alienation of Property and Public Places) (First Amendment) Rules, 1984 published in Notification No. G.S.R. 44 in Punjab Government Gazette dated the 25th April, 1984.
- (4) A copy of the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 505(E) in Gazette of India dated the 11th July, 1984, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1982-83 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1982-83 along with Audited Accounts, under sub-rule (4) of Rule 24 of the Animal Welfare Board (Administration) Rules, 1962.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1982-83.
 - (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) A *Revised Statement (Hindi and English versions) showing reasons for delay in laying Annual Report and Audited Accounts of the National Cooperative Development Corporation, New Delhi, for the year 1982-83.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1984 passed by Lok Sabha on the 2nd August, 1984.
- (ii) That at its sitting held on the 9th August, 1984, Rajya Sabha agreed without any amendment to the Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, passed by Lok Sabha on the 6th August, 1984.
- (iii) That at its sitting held on the 10th August, 1984, Rajya Sabha agreed without any amendment to the Bengal Immunity Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984, passed by Lok Sabha on the 6th August, 1984.

5. Calling Attention

Shri Rajesh Pilot called the attention of the Minister of Agriculture to the need to increase the price of agricultural produce with the rise in the prices of agricultural inputs and other commodities and the steps taken by the Government in the matter.

The Minister of State for Agriculture made a statement in regard thereto.

^{*}The statement was laid on the Table on 9th April, 1984.

6. Matters Under Rule 377



- (1) Shri Chintamani Panigrahi raised a matter regarding provision of Oriya teaching facility in the Schools and Colleges in Seraikela and Kharsuan areas and to restart the M.A. course in Oriya language in Ranchi University.
- (2) Shri Satyasadhan Chakraborty raised a matter regarding hunger strike by the employees of UNI and need for inquiry into its financial affairs.
- (3) Shri R. P. Gaekwad raised a matter regarding need to check the indiscriminate felling of trees and damage caused by grazing of cattle to save the wild life in Gir Forests of Gujarat.
- (4) Shri Zainul Basher raised a matter regarding need to take back on humanitarian grounds the G.R.P.F. personnel removed from service in 1979 for their agitation.
- (5) Shri Ram Pyare Panika raised a matter regarding need to open Divisional Headquarters of Railways at Chopan (Mirzapur).
- (6) Shri Mani Ram Bagri raised a matter regarding nonutilisation of money given to Haryana Government for flood control.
- (7) Shri Satish Agarwal raised a matter regarding need to grant finances for Banas Project to solve the drinking water problem in Jaipur.
- (8) Shri Ram Vilas Paswan raised a matter regarding need to provide adequate relief to the flood affected people of Radhopur and Vaishali districts of Bihar.

7. Statutory Resolution-Negatived

Shri George Fernandes moved the following Resolution:-

"This House disapproves of the National Security (Second Amendment) Ordinance, 1984 (Ordinance No. 6 of 1984) promulgated by the President on the 21st June, 1984."

After Combined discussion as indicated in para 8 below, on the Resolution the House divided, Ayes *31; Noes *82. The Resolution was accordingly negatived.

^{*}Subject to correction.

8. Overnment Bill—Passed.

THE NATIONAL SECURITY (SECOND AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri P. V. Narasimha Rao.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Satyagopal Misra.

The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—

- (1) Shri Subodh Sen
- (2) Shri Jagannath Rao
- (3) Shri Rajesh Kumar Singh
- (4) Shri G. Narsimha Reddy
- (5) Shri N. K. Shejwalkar
- (6) Shri Ram Pyare Panika
- (7) Shri T. Nagaratnam
- (8) Shri Braja Mohan Mohanty
- (9) Shri Vijay Kumar Yadav
- (10) Shri Uma Kant Mishra
- (11) Shri Chitta Basu
- (12) Shri Girdhari Lal Vyas
- (13) Shri G. M. Banatwalla
- (14) Shri Virdhi Chander Jain
- (15) Shri A. K. Roy

Shri P. V. Narasimha Rao replied to the debate.

Shri George Fernandes spoke (by way of reply to his Statutory Resolution).

The amendment for reference of the Bill to a Joint Committee moved by Shri Satyagopal Misra was negatived.

The motion for consideration was adopted and claus-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. V. Narasimha Rao.

The motion was adopted and the Bill was passed.

7.38 P.M.

(Lok Sabha Adjourned till 11 A.M. on Tuesday, the 14th August, 1984)

SUBASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 14, 1984/Sravana 23, 1906 (Saka)

No. 457

11 A.M.

1. Starred Questions

Starred Questions Nos. 334, 335 and 337 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3297—3351, 3353—3383 and 3385—3494 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Company Secretaries (Second Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. ICSI|710|2|M(1) in Gazette of India dated the 3rd May, 1984 together with a corrigendum thereto published in Notification No. ICSI|710|2|M(1) in Gazette of India dated the 11th July, 1984, under sub-section (4) of section 39 of the Company Secretaries Act, 1980.
- (2) Acopy of the Ninetieth Report (Hindi and English versions) of the Law Commission on the Grounds of Divorce Amongst Christians in India: Section 10 of the Indian Divorce Act, 1869.

- (3) A copy of the Ninety-Sixth Report (Hill and English versions) of the Law Commission on Repeal of Certain Obsolete Central Acts.
- (4) A copy of the Ninety-Eighth Report (Hindi and English versions) of the Law Commission on Sections 24 to 26, Hindu Marriage Act, 1955: Orders for Interim Maintenance and Orders for the Maintenance of Children in Matrimonial Proceedings.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974:—
- (i) The Oil Industry Development Board Employees' (Travelling Allowance) Rules, 1984 published in Notification No. G.S.R. 473(E) in Gazette of India dated the 26th June, 1984.
- (ii) The Oil Industry Development Board Employees' (General Conditions of Service) Rules, 1984 published in Notification No. G.S.R. 509(E) in Gazette of India dated the 12th July, 1984.

4. Report of Committee on Private Members' Bills and Resolu-

SHRI G. Lakshmanan presented the Eightieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Committee on Papers Laid on the Table

Smt. Krishna Sahi presented the Twenty-first Report (Hindi and English versions) of the Committee on Papers laid on the Table.

6. Minutes of Committee on Papers Laid on the Table

Smt. Krishna Sahi laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Twenty-first Report.

7/Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS presented the Fifty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Thirty-sixth Report of the Committee on the Ministry of Home Affairs and Planning Commission—Special Component Plan for Scheduled Castes.

8. Report of Joint Committee

SHRI MOOL CHAND DAGA presented the Report (Hindi and English versions) of the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto.

9 Evidence Before Joint Committee

SHRI MOOL CHAND DAGA laid on the Table the record of evidence (Volumes I and II) tendered before the Joint Committee on the Bill to provide, with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto.

10. Matters Under Rule 377

- (1) Shri B. D. Singh raised a matter regarding need to start an express train between Allahabad and Faizabad via Pratapgarh and Sultanpur.
- (2) Shri Dalbir Singh raised a matter regarding need to provide drinking water in Sahdol, Satna and Rewa districts of Madhya Pradesh.
- (3) Shri Virdhi Chander Jain raised a matter regarding Central assistance to Government of Rajasthan for repairing roads damaged by army exercises.

- (4) Shri Motibhai R. Chaudhari raised a matter regarding need to extend 49 UP and 50 DN Sabarmati shuttle running between Ahmedabad and Sabarmati upto Kadi.
- (5) Shri Ramavatar Shastri raised a matter regarding need for rehabilitation of the villagers of Danapur, Digha and Maner in Patna affected due to breaches in rivers.
- (6) Shri George Joseph Mundackal raised a matter regarding acute shortage of cooking gas in Kerala.
- (7) Shri Eduardo Faleiro raised a matter regarding need to open a Water Sports Institute at Gon on the lines of Institute of Mountaineering at Gulmarg.
- (8) Shri Birbal raised a matter regarding compensation to the farmers of Rajasthan affected by breaches in Bhakra Canal.
- (9) Shri H. N. Bahuguna raised a matter regarding need for professionalisation in Agriculture Ministry and the National Seeds Corporation.

*11. Statutory Resolution-Under Consideration

Smt. Geeta Mukherjee moved the following Resolution:-

"This House disapproves of the Terrorist Affected Areas (Special courts) Ordinance, 1984 (Ordinance No. 9 of 1984) promulgated by the President on the 14th July, 1984."

*12. Government Bill-Under Consideration

THE TERRORIST AFFECTED AREAS (SPECIAL COURTS) BILL, 1984

The motion for consideration of the Bill was moved by Shri P. Venkatasubbaiah.

The following Members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Jagannath Rao
- (3) Shri Rajesh Kumar Singh
- (4) Shri Chiranji Lal Sharma

^{*}Discussed together.

- (5) Shri Chitta Basu
 - (6) Shri Ram Nagina Misra (Speech Unfinished)

The discussion was not concluded.

13. Motion

Smt. Ram Dulari Sinha moved the following motion:—

"That this House do consider the Twenty-sixth and Twenty-seventh Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1978-79 and 1979—81, laid on the Table of the House on the 22nd December, 1980 and 11th August, 1982 respectively and the First and Second Reports of the Commission for Scheduled Castes and Scheduled Tribes for the periods from July, 1978 to March, 1979 and April, 1979 to March, 1980, laid on the Table of the House on the 22nd December, 1980 and 11th August, 1982 respectively."

A substitute motion (No. 1) was moved by Shri A. K. Roy. The following Members took part in the debate:—

- (1) Shri Baju Ban Riyan
- (2) Shri D. P. Yadav
- (3) Shri Mangal Ram Premi
- (4) Shri R. R. Bhole
- (5) Shri Ram Vilas Paswan
- (6) Shri Arvind Netam
- (7) Shri Suraj Bhan
- (8) Shri Ram Pyare Panika * (Speech Unfinished)

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th August, 1984).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 16, 1984/Sravana 25, 1906 (Saka)

No. 458

11.02 A.M.

1. Starred Ouestions

Starred Questions Nos. 355, 356, 358, 362, 365 and 366 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 3495—3684 and 3686—3703 were laid on the Table.

A statement by the Deputy Minister in the Ministry of Health and Family Welfare correcting the reply given on 19 April, 1984 to Unstarred Question No. 8320 regarding non-availability of medicines in New Delhi Municipal Committee dispensaries and budget provision therefor was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1982-83.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, New Delhi, for the year 1982-83.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1982-83 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Audited Accounts (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1982-83.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Paper (Regulation of Production) Amendment Order, 1984 (Hindi and English versions) published in Notification No. S.O. 533(E) in Gazette of India dated the 27th July, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Mandya National Paper Mills Limited, Belagula (Karnataka), for the year 1982-83.
 - (ii) Annual Report of the Mandya National Paper Mills Limited, Belagula (Karnataka), for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of Notification No. G.S.R. 299(E) (Hindi and English versions) published in Gazette of India dated the 23rd April, 1984, making certain amendments to the Second Schedule to the Drugs and Cosmetics Act, 1940, issued under section 8 and 16 of the said Act.

- (11) A copy of Notification No. G.S.R. 48(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1984 making certain amendment to Notification No. G.S.R. 577(E) dated the 23rd July, 1983, issued under section 10A of the Drugs and Cosmetics Act, 1940.
 - (12) A copy of Notification No. G.S.R. 49(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1984 making certain amendment to Notification No. G.S.R. 578(E) dated the 23rd July, 1983, issued under section 26A of the Drugs and Cosmetics Act, 1940.
 - (13) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics (First Amendment) Rules, 1984 published in Notification No. G.S.R. 318(E) in Gazette of India dated the 1st May, 1984.
 - (ii) The Drugs and Cosmetics (Third Amendment) Rules, 1984 published in Notification No. G.S.R. 460(E) in Gazette of India dated the 20th June, 1984.

4. Report of Committee on Petitions

Shri K. P. Tewari presented the Nineteenth Report (Hindi and English versions) of the Committee on Petitions.

5. Statement by Minister

The Minister of State for External Affairs made a statement regarding the situation in Sri Lanka.

6. Calling Attention

Shrimati Jayanti Patnaik called the attention of the Minister of Finance to the unabated rise in the prices of essential commodities and the steps taken by the Government in the matter.

The Minister of Finance made a statement in regard thereto.

7. Matters Under Rule 377

- (1) Shri Lakshman Mallick raised a matter regarding need for central assistance to construct hostels in urban areas for prematric students belonging to Scheduled Castes, who are given stipend under centrally sponsored scheme.
- (2) Shri Baburao Paranjpe raised a matter regarding T.V. Station for Katni in Madhya Pradesh.
- (3) Shri Xavier Arakal raised a matter regarding speedy steps for expansion and utilisation of Thripoonithare Railway Station and the land around it.
- (4) Shri Kunwar Ram raised a matter regarding need for providing S.T.D. facilities in Navada.
- (5) Prof. Narain Chand Parashar raised a matter regarding need to create separate Postal and Telecom Circles for the State of Himachal Pradesh.
- (6) Shri Rasheed Masood raised a matter regarding need to constitute a committee to suggest steps for reorganisation of Central Intelligence Agencies.
- (7) Shrimati Jayanti Patnaik raised a matter regarding need to include Cuttack city under the centrally sponsored integrated small and medium town development programmes.
- (8) Shri Ram Lal Rahi raised a matter regarding need to establish a Doordarshan Kendra at Sitapur, Uttar Pradesh.
- (9) Shri Era Mohan raised a matter regarding need to prescribe a time limit for converting letters of intent into industrial licences.
- (10) Smt. Pramila Dandavate raised a matter regarding funds to Maharashtra Government to undertake structural as well as other repairs to the buildings constructed by Maharashtra Housing Board which are in dilapidated condition.
- (11) Smt. Geeta Mukherjee raised a matter regarding need to improve the functioning of telephones in West Bengal, particularly in Calcutta.
- (12) Shri Sushil Bhattacharya raised a matter regarding need for the take over of Birla Mills, Delhi, as recommended by the Delhi Metropolitan Council.

*8 Statutory Resolution -- Negatived

Discussion on the following Resolution moved by Smt. Geeta Mukherjee on the 14th August, 1984, continued:—

"This House disapproves of the Terrorist Affected Areas (Special Courts) Ordinance, 1984 (Ordinance No. 9 of 1984) promulgated by the President on the 14th July, 1984."

After discussion as indicated in para 9 below, on the Resolution the House divided: Ayes **31; Noes **106. The Resolution was accordingly negatived.

*9. Government Bill-Passed

THE TERRORIST AFFECTED AREAS (SPECIAL COURTS) BILL, 1984

Combined discussion on the motion for consideration of the Bill and the Resolution (vide para 8 above), continued.

The following Members took part in the combined debate:—

- (1) Shri Ram Nagina Misra
- (2) Shri Ravindra Varma
- (3) Prof. Nirmala Kumari Shaktawat
- (4) Shri Era Mohan
- (5) Shri P. Namgyal
- (6) Shri Suraj Bhan
- (7) Shri Mool Chand Daga
- (8) Shri V. Kishore Chandra S. Deo
- (9) Shri Girdhari Lal Vyas
- (10) Shri R. N. Rakesh
- (11) Shri A. T. Patil
- (12) Shri G. M. Banatwalla
- (13) Shri Chandrajit Yadav

Shri P. Venkatasubbaiah replied to the debate.

^{*}Discussed together.

^{**}Subject to correction

Smt. Geeta Mukherjee spoke (by way of reply to her Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

On amendment No. 41 to Clause 3 the House divided; *Ayes 29; *Noes 95.

The amendment was accordingly negatived.

Clause 3 was adopted.

Clauses 4 to 19 were adopted.

On amendment No. 77 to Clause 20 the House divided; Ayes *28; Noes *78. The amendment was accordingly negatived.

On clause 20 the House divided: Ayes *72; Noes *29.

Clause 20 was accordingly adopted.

Clause 21 was adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkatasubbaiah.

The following Members took part in the debate:-

- (1) Prof. Ajit Kumar Mehta
- (2) Shri Ramavatar Shastri
- (3) Shri Somnath Chatterjee
- (4) Prof. N. G. Ranga
- (5) Shri A. K. Roy
- (6) Shri P. Venkatasubbaiah.

The motion was adopted and the Bill was passed.

^{*}Subject to correction.

10. Intimation regarding Arrest of Member

The Chairman informed the House that the following wireless message dated 16 August, 1984, from the Superintendent of Police, Madurai, Tamil Nadu, addressed to the Speaker Lok Saoha had been received today:—

"I have the honour to inform you that Shri George Fernandes, MP, was arrested on 16-8-84 at 1045 hours in B1 Madurai Central Police Station Crime No. 1103/84 under section 151 Cr.P.C. while trying to picket Canara Bank, Kamarajar Salai, Madurai, with his partymen."

9.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th August, 1984).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 17, 1984/Sravana 26, 1906 (Saka)

No. 459

11 A.M.

1. Starred Questions

Replies to Starred Questions Nos. 374—387 and 389—394 were laid on the Table.

2. Unstarred Questions

Replies to Uns'arred Questions Nos. 3704—3768, 3770—3774, 3776—3869 and 3871—3873 were laid on the Table.

(Lok Sabha adjourned at 11.32 A.M. and re-assembled at 12.02 P.M.)

(Lok Sabha adjourned at 12.05 P.M. and re-assembled at 1.07 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of Notification No. AV-18012/1/84-AC (Hindi and English versions) published in Gazette of India dated the 3rd December, 1983 making certain amendment to 'The Indian Airlines Cancellation of Tickets and Refund Regulations, 1980' published in Notification No. GS-35(424)|80 dated the 30th August, 1980 together with an explanatory note, under sub-section (4) of section 45 of the Air Corporations Act, 1953.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of (1) tion 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1982-83.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 597(E) published in Gazette of India dated the 8th August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 117/78-Customs dated the 9th June, 1978 so as to include 'Crude Napthalene' in the schedule to notification to facilitate import of crude napthalene without payment of customs duty against advance licences for export production.
- (ii) G.S.R. 605(E) and 606(E) published in Gazette of India dated the 10th August. 1984 together with an explanatory memorandum regarding exemption to certain specified categories of waste paper from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Bombay, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Bombay, for the year 1982-83.

(6) A copy of Corrigendum (Hindi and English versions) to the *Audited Accounts of the Export Inspection Council and Export Inspection Agency, for the year 1982-83.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th August, 1984, Rajya Sabha agreed without any amendment to the Industrial Reconstruction Bank of India Bill, 1984, passed by Lok Sabha on the 7th August, 1984.

5. Report of Public Accounts Committee

Shri Bhiku Ram Jain presented the Two Hundred and Nineteenth Report (Hindi and English versions) of the Public Accounts Committee on Paragraph 35 of the Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Civil) relating to the District Industries Centres Programme.

6. Report of Committee on Government Assurances

Shri Sontosh Mohan Dev presented the Ninth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Calling Attention

Shri Zainul Basher called the attention of the Minister of Home Affairs to the situation arising out of the reported spurt in the incidents of crime, armed robberies and murders in Delhi and measures taken by the Government to improve the law and order situation in the Capital.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

8. Statements by Ministers

(i) The Deputy Minister of Parliamentary Affairs made a statestatement regarding accident on 16th August, 1984 to 4 Gj Jabalpur-Gondia Passenger between Charegaon and Samanapur Stations on the Jabalpur-Gondia Narrow Gauge Section of the South-Eastern Railway.

^{*}The Audited Accounts were laid on the Table on 9th May, 1984.

*(ii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

9. Government Bills-Introduced

- (i) THE CONSTITUTION (FIFTIETH AMENDMENT) BILL, 1984.
- (ii) THE CONSTITUTION (FIFTY-FIRST (AMENDMENT) BILL, 1984.

10. Matters Under Rule 377

- (1) Prof. P. J. Kurien raised a matter regarding need to constitute a Pepper and Spices Board to serve the interests of growers.
- (2) Shri Harish Rawat raised a matter regarding need for steps to rehabilitate ex-servicemen.
- (3) Shri Chintamani Jena raised a matter regarding need to set up an electronic telephone industry at Bhubaneswar, Orissa.

11. Motion • 1

Further discussion on the following motion moved by Smt. Ram Dulari Sinha and the substitute motion thereto moved on the 14th August, 1984, was resumed:—

That this House do consider the Twenty-sixth and Twenty-seventh Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1978-79 and 1979-81, laid on the Table of the House on the 22nd December, 1980 and 11th August, 1982 respectively and the First and Second Reports of the Commission for Scheduled Castes and Scheduled Tribes for the periods from July, 1978 to March, 1979 and April, 1979 to March, 1980, laid on the Table of the House on the 22nd December, 1980 and 11th August, 1982 respectively."

^{*}Made at 4-28 P.M.

The following Members took part in the debate:-

(1) Shri Ram Pyare Panika

(Lok Sabha adjourned at 2-10 P.M. and re-assembled at 3-03 P.M.)

[Further discussion on the motion and the Substitute motion thereto was held over at 1-48 P.M. and resumed at 3-59 P.M. (vide para 14 below) after the disposal of Private Members' Business].

12. Motion regarding eightieth report of the Committee on Private Members' Bills and Resolutions

Shri P. J. Kurien moved the following motion:-

"That this House do agree with the Eightieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th August, 1984."

The motion was adopted.

13. Private Member's Resolution-Negatived

Further discussion on the following Resolution moved by Shri Ram Lal Rahi on the 27th April, 1984, continued:—

"This House is of the opinion that Government have failed to ameliorate the lot of low income group people through planned development of rural areas on account of serious inadequacies in the administrative machinery and therefore recommends to the Government to devise pragmatic policies by laying emphasis on educational and moral values and by revamping the administrative structure so as to ensure integrated development of the rural areas for upliftment of the masses."

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Buta Singh

The Resolution was negatived.

14. Motion

Further discussion on the motion and the substitute motion thereto (vide para 11 above) was resumed.

Shri Giridhar Gomango took part in the debate.

Shri Ram Dulari Sinha replied to the debate.

The substitute motion moved by Shri A. K. Roy Olas negatived.

15. Government Bills-Passed

THE DOWRY PROHIBITION (AMENDMENT) BILL, 1984
The motion for consideration of the Bill was moved by
Shri Jagannath Kaushal.

The following Members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Shrimati Jayanti Patnaik
- (3) Smt. Shalini Patil
- (4) Shri P. Namgyal
- (5) Shri Sunder Singh

Shri Jagannath Kaushal replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagannath Kaushal.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE CINEMATOGRAPH (AMENDMENT) BILL, 1984,

The motion for consideration of the Bill was moved by Shri H. K. L. Bhagat.

The following Members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri Mool Chand Daga ~
- (3) Shri Braja Mohan Mohanty
 - (4) Shri G. L. Dogra

Shri H. K. L. Bhagat replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also dopted.

The motion that the Bill be passed was moved by Shri H. K. L. Bhagat.

The following Members took part in the debate:-

- (1) Shri P. Namgyal
- (2) Prof. N. G. Ranga
- (3) Shri H. K. L. Bhagat

The motion was adopted and the Bill was passed.

(iii) BANKING LAWS (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The following Members took part in the debate:-

- (1) Shri Mool Chand Daga
- (2) Prof. N. G. Ranga

Shri S. M. Krishna replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The motion was adopted and the Bill was passed.

*16. Report of Business Advisory Committee

Shri Buta Singh presented the Sixty-sixth Report of the Business Advisory Committee.

7.02 P.M.

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(Lok Sabha adjoured till 11 A.M. on Tuesday, the 21st August, 1984)

SUBHASH C. KASHYAP, Secretary-General.

*At 6.30 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 21, 1984/Sravana 30, 1906 (Saka)

No. 460

11 A.M.

1. Starred Questions

Starred Questions Nos. 395—400 were orally answered. Replies to Starred Questions Nos. 401—405 and 407—414 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3874—3900, 3902—3988, 3990, 3992—4104 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Registration of Electors (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 233(E) in Gazette of India dated the 31st March, 1984, under sub-section (3) of section 28 of the Representation of People Act, 1950.
- (2) A copy of the High Court of Bombay (Establishment of a Permanent Bench at Aurangabad) Order, 1984 (Hindi and English versions) published in Notification No. G.S.R. 475(E) in Gazette of India dated the 26th June, 1984, issued under sub-section (2) of section 51 of the States Reorganisation Act, 1956.
- (3) A copy of the Ninety-Ninth Report (Hindi and English versions) of the Law Commission on Oral and Written Arguments in the Higher Courts.

- (4) A copy of the Cine-Workers Welfare Cess (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 588(E) in Gazette of India dated the 4th August, 1984, under subsection (3) of section 10 of the Cine-Workers Welfare Cess Act, 1981.
- (5) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 1983 along with Audited Accounts, under section 20 of the Press Council Act, 1978.
- (6) A copy of Government Resolution No. 1-1/83 DI (SP) (Hindi and English versions) on National Sports Policy.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th August, 1984, Rajya Sabha agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984, passed by Lok Sabha on the 10th August, 1984.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das presented the Fifty-eighth Report (Hind; and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Industry (Department of Industrial Development)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Khadi and Village Industries Commission and facilities provided for the economic development of Scheduled Castes and Scheduled Tribes by the Commission.

6. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri A. C. Das laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes relating to their Fifty-eighth Report.

7. Statement by Minister

The Deputy Minister of Parliamentary Affairs made a statement correcting the replies given on 23 April, 1984 to supplementaries on Starred Question No. 763 by Shrimati Jayanti Patnatk regarding Special Central Assistance to States to provide drinking water facilities in drought prone districts.

8. Motion regarding Sixty-sixth Report of the Business, Advisory Committee

Shri Buta Singh moved the following motion:-

"That this House do agree with Sixty-sixth Report of the Business Advisory Committee presented to the House on the 17th August, 1984."

The amendments moved by Dr. Subramaniam Swamy and Prof. Ajit Kumar Mehta were negatived.

The motion was adopted.

9. Government Bill—Introduced

THE TAXATION LAWS (AMENDMENT) BILL, 1984.

10. Matters Under Rule 377

- (1) Shrimati Jayanti Patnaik raised a matter regarding need to grant permission for Son-Et-Lumiere' at Konark.
- (2) Shri Harish Rawat raised a matter regarding steps for the removal of unemployment among educated youth.
- (3) Dr. Vasant Kumar Pandit raised a matter regarding need to fulfill the demands of public of Rajgarh, Guna, Vidisha and Shajapur districts of Madhya Pradesh regarding more railway services.
- (4) Shri Zainul Basher raised a matter regarding need to open new Banks in Uttar Pradesh and amalgamation of certain banks into one 'U.P. Bank'.
- (5) Prof. Ajit Kumar Mehta raised a matter regarding need to bear the entire cost of development of roads in Dhanbad region by the Central Government.
- (6) Shri Harihar Soren raised a matter regarding need to introduce an Express train between Calcutta and Barbil.
- (7) Shri Mani Ram Bagri raised a matter regarding need to hand over the Dhandi-khera Samadhi in Haryana to Archaeological Department for its proper maintenance.
 - (8) Shri M. Ramanna Rai raised a matter regarding need for a comprehensive scheme for crop insurance.

11. Motion—Negatived

Prof. Madhu Dandavate moved the following motion:-

"That this House disapproves the action of the Governor of Andhra Pradesh in dismissing the Ministry headed by Shri N. T. Rama Rao without ascertaining its majority on the floor of the Andhra Pradesh Legislative Assembly and recommends to the President that he be pleased to dismiss the Governor."

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The following Members took part in the debate:—

- (1) Shrimati Indira Gandhi
- (2) Shri B. R. Bhagat
- (3) Shri Charan Singh
- (4) Prof. K. K. Tewari
- (5) Shri Ram Jethmalani
- (6) Shri Kusuma Krishna Murthy
- (7) Shri Samar Mukherjee
- (8) Shri P. Namgyal
- (9) Shri K. Mayathevar
- (10) Shri Kamaluddin Ahmed
- (11) Shri Indrajit Gupta
- (12) Shri Anantha Ramulu Mallu
- (13) Shri V. Kishore Chandra S. Deo
- (14) Dr. Subramaniam Swamy
- (15) Shri G. M. Banatwalla
- (16) Shri P. V. Narasimha Rao

The motion was negatived.

*12. Resignation by Member

The Speaker informed the House that he had received a letter from Shri Kamal Nath Jha, an elected Member of Lok Sabha from Saharsa constituency of Bihar resigning his seat in Lok Sabha with effect from the 22nd August, 1984 and that his resignation had been accepted by him.

^{*}At 6-15 P.M.

13. Government Bill-Passed

THE UNIVERSITY GRANTS COMMISSION (AMEND-MENT) BILL, 1984, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Smt. Sheila Kaul.

The following Members took part in the debate:—

- (1) Shri G. M. Banatwalla
- (2) Shri Ram Singh Yadav
- (3) Shri Girdhari Lal Vyas
- (4) Prof. P. J. Kurien
- (5) Acharya Bhagwan Dev

Smt. Sheila Kaul replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Sheila Kaul.

The motion was adopted and the Bill was passed. 8-05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd August, 1984).

SUBHASH C. KASHYAP, Secretary-General.



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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 22, 1984/Sravana 31, 1906 (Saka)

No. 461

11 A.M.

1. Starred Questions

Starred Questions Nos. 417, 418 and 420—423 were orally answered. Replies to Starred Questions Nos. 415, 419 and 424—435 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4105—4107, 4109—4308, 4310—4343 and 4343-A were laid on the Table.

A statement by the Minister of State in the Ministry of External Affairs correcting the reply given on 1 August, 1984 to Unstarred Question No. 1542 regarding stagnation in the Ministry of External Affairs was laid on the Table.

A statement by the Minister of State in the Ministry of Home Affairs correcting the reply given on 25 July, 1984 to Unstarred Question No. 473 regarding recommendations of Judicial Commissions on communal riots were also laid on the Table.

3. Announcement by Speaker

The Speaker informed the House about the question of Privilege given notice of by Prof. K. K. Tewari regarding reference of a question of privilege against Shri Jagannath Kaushal, Union Minister of Law, Justice and Company Affairs on 21 February, 1984 by the Andhra Pradesh Legislative Assembly to their Committee of Privileges for allegedly turning down the resolution of the Legislative Assembly proposing abolition of the Legislative Council of Andhra Pradesh.

The Speaker observed that it was a well-established convention that if a prima-facie case of breach of privilege or contempt of the House was made out against a Member who belonged to another Legislature, the matter should be referred to the Presiding Officer of that Legislature for taking such action as he con lered necessary.

The Speaker added that it was exclusively for the Central Government to choose the time and occasion to initiate legislation on a particular subject and bring that before the Parliament. Further, even if it was considered to be violation of the constitutional provision contained in Art. 169 it was a matter to be decided by the Courts of Law and no question of Parliamentary privilege would arise.

The Speaker hoped that all concerned would take into account relevant facts while dealing with this sensitive and important issue.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Committee for Technical Assessment of Rajasthan Atomic Power Station.
- (2) A copy of the 'Action taken Report' (Hindi and English versions) on the Report of the Committee for Technical Assessment of Rajasthan Atomic Power Station.
- (3) A copy of the Report (Hindi and English versions) of the All India Committee on Jail Reforms 1980—83 (Volumes I and II).
- (4) A copy of the Central Industrial Security Force (Third Amendment) Rules, 1984 (Hindi and English versions) publishing in Notification No. G.S.R. 815 in Gazette of India dated the 4th August, 1984, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the period 1st January, 1983 to 31st December, 1983.

- (ii) A copy of the Memorandum (Hindi and English versions) explaining reasons for non-acceptance of Commission's advice in certain cases mentioned in the Report.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of Inquiry of the one man Commission appointed to enquire into the incident of firing at rangat in Middle Andaman on 28th January, 1983.
 - (ii) Memorandum of Action taken on the Report.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission New Delhi, for the year 1982-83, under section 19 of the Delhi Urban Art Commission Act. 1973.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Urban Art Commission, New Delhi, for the year 1982-83.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 607(E) published in Gazette of India dated the 13th August, 1984 together with an explanatory memorandum.
 - (ii) G.S.R. 609 (E) published in Gazette of India dated the 13th August, 1984 together with an explanatory memorandum regarding exemption to nickel oxide sinter when imported into India, from the whole of the basic and additional duties of customs leviable thereon.
- (10) A copy of Notification No. G.S.R. 604(E) (Hindi and English versions) published in Gazette of India dated the 10th August, 1984 together with an explanatory memorandum, issued under the Central Excises and Salt Act. 1944.

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5. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI A. C. DAS laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study fours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bhubaneswar, Koraput, Visakhapatnam and Calcutta during June-July, 1984.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Madras, Ooty, Coimbatore and Bangalore during June-July, 1984.

6. Report of Committee on Private Members' Bills and Resolutions

SHRI G. LAKSHMANAN presented the Eighty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Reports of Public Accounts Committee

SHRI SUNIL MAITRA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Two Hundred and Eighteenth Report on Action Taken on Hundred and Thirty-third Report of the Committee regarding Local Printing of Inland Letter Cards and Construction of Staff Quarters at Annanagar.
- (2) Two Hundred and Twenty-second Report on Excesses Over Voted Grants and Charged Appropriations (1982-83) and Action Taken on Hundred and Sixty-sixth Report.
- (3) Two Hundred and Twenty-third Report on Paragraph 16 of the Advance Report of the Comptroller and Auditor General of India for the year 1981-82, Union Government (Railways) on Claims outstanding against a collaborator.

8. Report and Minutes of Estimates Committee

SHRI BANSI LAL presented the Eighty-eighth Report (Handi and English versions) of the Estimates Committee on the Ministry of Education and Culture—Indian Institute of Advanced Study, Simla and Minutes of the Sittings of the Committee relating thereto.

9. Government Bill-Introduced

THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL. 1984

The motion for leave to introduce the Bill moved by Shri P. V. Narasimha Rao was opposed. On the motion the House divided, Ayes *157; Noes *60. The motion was accordingly adopted and the Bill was introduced.

10. Matters Under Rule 377

- (1) Shri J. S. Patil raised a matter regarding lockout in National Rayon Company, Maharashtra resulting in large scale unemployment.
- (2) Shri Bishnu Prasad raised a matter regarding unprecedented floods in Barak Valley and Brahamputra Valley in Assam and need for sending a central team to assess the damage caused by the floods.
- (3) Smt. Vidya Chennupati raised a matter regarding need to reconsider the decision taken by the Government not to allow the income tax practitioners who are not Chartered Accountants to audit accounts.
- (4) Shri Hannan Mollah raised a matter regarding need for immediate approval to the lower Damodar Drainage Scheme.
- (5) Smt. Madhuri Singh raised a matter regarding need to complete the remaining work on Chukka Project to provide power to North Bihar.
- (6) Shri Madhavrao Scindia raised a matter regarding need to implement the self-employment scheme on a continual basis

^{*}Subject to correction.

- (7) Shri Chhotey Singh Yadav raised a matter regarding steps for the re-surrection of scent and inscence sticks industry in Kannauj, Uttar Pradesh.
- (8) Shri Ram Vilas Paswan raised a matter regarding need to ensure allotment of reserved seats in various university courses to Scheduled Caste and Scheduled Tribes students.
- (9) Dr. A. Kalanidhi raised a matter regarding need for restoration of R.M.S. sorting sections and enhancement of salary of E.D. Employees.

11. Government Bill-Negatived

THE CONSTITUTION (FORTY-SEVENTH AMENDMENT) BILL, 1982

The motion for consideration of the Bill was moved by Smt. Ram Dulari Sinha.

The following Members took part in the debate:—

- (1) Shri Rajesh Kumar Singh/
- (2) Shri Mool Chand Daga
- (3) Shri Bapusaheb Parulekar
- (4) Shri Giridhar Gomango
- (5) Shri Amal Datta
- (6) Shri Girdhari Lal Vyas
- (7) Shri Mohendra Ngangom
- (8) Shri Harikesh Bahadur
- (9) Prof. N. G. Ranga
- (10) Shri Chitta Basu
- (11) Shri Bajubon R. Kharlukhi

Smt. Ram Dulari Sinha replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 245; Noes 1.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

12. Government Bill-Under Consideration

THE CONSTITUTION (FORTY-EIGHTH AMENDMENT) BILL, 1983

e motion for consideration of the Bill was moved by Smt. Mohsina Kidwai.

The following Members took part in the debate:—

- (1) Shri Amal Datta
- (2) Shri Virdhi Chander Jain
- (3) Shri Rajesh Kumar Singh
- (4) Shri Mool Chand Daga
- (5) Prof. Ajit Kumar Mehta
- (6) Shri Keyur Bhushan
- (7) Shri Krishna Kumar Goyal
- (8) Shri Ram Pyare Panika
- (9) Dr. V. Kulandaivelu
- (10) Shri Ram Nagina Misra
- (11) Shri Vijay Kumar Yadav
- (12) Prof. Narain Chand Parashar
- (13) Shri Chitta Basu
- (14) Shri P. Rajagopal Naidu
- . (15) Shri Kishan Datt Sultanpuri
 - (16) Shri Girdhari Lal Vyas
 - (17) Shri Braja Mohan Mohanty
 - (18) Shri Ram Singh Yadav
 - (19) Shri D. P. Yadav
 - (20) Shri Ramavatar Shastri
 - (21) Shri Sunder Singh
 - (22) Shri Sudhir Kumar Giri
 - (23) Shri M. Ramgopal Reddy

The discussion was not concluded. 7.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd August, 1984)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLCETIN-PART I

[Brief Record of Proceedings]

Thursday, August 23, 1984/Bhadra 1, 1906 (Saka)

No. 462

11 A.M.

1. Starred Ouestions

Starred Questions Nos. 436-440 were orally answered, Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4344—4355. 4357— 4576, 4576-A and 4576-B were laid on the Table.

A statement by the Deputy Minister in the Ministry of Health and Family Welfare correcting the reply given on 2 August, 1984 to Unstarred Question No. 1603 regarding banned medicines and arrangements to publicise their names was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Company Law Board (Bench) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 583(E) in Gazette of India dated the 1st August, 1984. under sub-section (3) of section 642 of the Comparties Act, 1956.
- (2) A copy of the Ninty-seventh Report (Hindi English versions) of Law Commission on Section 28, Indian Contract Act, 1872—Prescriptive clauses in Contracts'.

- (3) A copy of the Hundred-first Report (Hindi and English versions) of Law Commission on 'Frodom of speech and expression under Article 19 of the Constitution: Recommendation to extend it to Indian Corporations'.
 - (4) A copy of the Hundred-second Report (Hindi and English versions) of Law Commission on 'Section 122(1) of the Code of Criminal Procedure, 1973: Imprisonment for breach of bond for keeping the peace with sureties'.
 - (5) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board. for the year 1977-78 along with Audited Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1978-79 along with Audited Accounts.
- (7) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1979-80 along with Audited Accounts.
- (8) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1980-81 along with Audited Accounts.
- (9) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1981-82 along with Audited Accounts.
 - (10) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1982-83 along with Audited Accounts.
 - (11) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1977-78 along with the Audited Accounts.
 - (12) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1978-79 along with the Audited Accounts.

- (13) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1979-80, along with Audited Accounts.
 - (14) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1980-81 along with Audited Accounts.
 - (15) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1981-82, along with Audited Accounts.
 - (16) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1982-83 along with Audited Accounts.
 - (17) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1977-78 along with Audited Accounts.
 - (18) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1978-79 along with Audited Accounts.
 - (19) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1979-80 along with Audited Accounts.
 - (20) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1980-81 along with Audited Accounts.
 - (21) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1981-82 along with Audited Accounts.
 - (22) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board, for the year 1982-83 along with Audited Accounts.

- (23) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Bond, for the year 1977-78 along with Audited Accounts.
- (24) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, for the year 1978-79, along with Audited Accounts.
- (25) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, for the year 1979-80, along with Audited Accounts.
- (26) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, for the year 1980-81, along with Audited Accounts.
- (27) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, for the year 1981-82, along with Audited Accounts.
- (28) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, for the year 1982-83, along with Audited Accounts.
- (29) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1977-78, along with Audited Accounts.
- (30) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1978-79, along with Audited Accounts.
- (31) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1979-80, along with Audited Accounts.
- (32) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1980-81, along with Audited Accounts.
- (33) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1981-82, along with Audited Accounts.
- (34) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1982-83, along with Audited Accounts.

- (35) A copy of the Annual Report (Hindi and English ver sions) of the Cochin Dock Labour Board, for the year 1977-78, along with Audited Accounts.
- (36) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, for the year 1978-79, along with Audited Accounts.
- (37) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, for the year 1979-80, along with Audited Accounts.
- (38) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, for the year 1980-81, along with Audited Accounts.
- (39) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, for the year 1981-82, along with Audited Accounts.
- (40) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, for the year 1982-83, along with Audited Accounts.
- (41) Thirty-six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (40) above.
- (42) A copy of the Agreement (Hindi and English versions) entered into by the Government of India and the Government of Nagaland regarding development or maintenance of the whole or any part of a National Highway situated within the State under section 10 of the National Highways Act, 1956.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, Delhi, for the year 1982-83 along with Accounts, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1982-83.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

- (44) The following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
- (i) Statement No. XXVIII—Third Session, 1980.
- (ii) Statement No. XXIV—Fifth Session, 1981.
- (iii) Statement No. XVIII—Eighth Session, 1982.
- (iv) Statement No. XIII—Tenth Session, 1982.
- (v) Statement No. XI-Eleventh Session, 1983.
- (vi) Statement No. VII—Twelfth Session, 1983.
- (vii) Statement No. V-Thirteenth Session, 1983.
- (viii) Statement No. IV—Fourteenth Session, 1984.
- (45) A copy each of the following papers (Hindi and English versions):—
 - (i) Annual Report of the Indian Institute of Advanced Study, Simla for the year 1977-78 along with Audited Accounts.
 - (ii) Annual Report of the Indian Institute of Advanced Study, Simla for the year 1978-79 along with Audited Accounts.
 - (iii) Annual Report of the Indian Institute of Advanced Study, Simla for the year 1979-80 along with Audited Accounts.
 - (iv) Annual Report of the Indian Institute of Advanced Study, Simla for the year 1980-81 along with Audited Accounts.
 - (v) Annual Report of the Indian Institute of Advanced Study, Simla for the year 1981-82 along with Audited Accounts.
 - (vi) Annual Report of the Indian Institute of Advanced Study, Simla for the year 1982-83 along with Audited Accounts.
- by the Government on the working of the Indian Institute of Advanced Study, Simla for the years 1977-78 to 1982-83.

- (47) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) and (46) above.
 - (48) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi for the year 1981-82.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, for the year 1981-82.
- (49) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, for the year 1982-83.
- (51) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 547(E) published in Gazette of India dated the 31st July, 1984 regarding extension of period of take over of management of Messrs Swadeshi Cotton Mills, Kanpur, Pondicherry, Udaipur etc. beyond five years.
- (ii) S.O. 556(E) published in Gazette of India dated the 2nd August, 1984 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited Bobili (Andhra Pradesh) beyond five years.
- (iii) S.O. 558(E) published in Gazette of India dated the 2nd August, 1984 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Seethanagaram (Andhra Pradesh) beyond five years.

- (53) A copy of the Drugs and Cosmetics (Fourth)
 Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 487(E)
 in Gazette of India dated the 2nd July, 1984, under section 38 of the Drugs and Cosmetics Act, 1940.
- (54) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 500(E) in Gazette of India dated the 9th July, 1984 together with corrigendum to the English version published in Notification No. G.S.R. 612(E) in Gazette of India dated the 18th August, 1984, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1982-83 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1982-83.
- (56) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (57) (i) A copy of the Annual Report (Hindi and En glish versions) of the Pharmacy Council of India, New Delhi, for the year 1982-83 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1982-83.
- (58) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (59) A copy of Notification No. G.S.R: 603(E) (Hindi and English versions) published in Gazette of India dated the 10th August, 1983 together with an explanatory memorandum, issued under the Central Excise Rules, 1944.

- (60) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 1982-83 along with Audit Report thereon.
 - (61) A statement (Hnidi and English versions) regarding Review by the Government on the accounts of the National Book Trust, India, New Delhi, for the year 1982-83.
 - (62) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts and Audit Report of the National Book Trust, India, New Delhi, for the year 1982-83.

4. Minutes of the Rules Committee

Shri N. K. Shejwalkar laid on the Table Minutes (Hindi and English versions) of the sittings of the Rules Committee held on the 19th March, 10th August and 7th September, 1981, 5th August, 1982, 18th March, 4th May and 17th August, 1983 and 7th March and 8th August, 1984.

5. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Two Hundred and twentieth Report on Action Taken by Government on the recommendations of the Committee contained in their Hundred and Fifty-seventh Report relating to "Revenue Demands written off by the Department."
- (2) Two Hundred and Twenty-fourth Report on Action Taken by Government on the recommendations of the committee contained in their Hundred and forty-third Report relating to "Variations between the Budget Estimates and Actuals."

6. Report of Committee on Petitions

Shri K. P. Tewari presented the Twentieth Report (Hindi and English versions) of the Committee on Petitions.

7. Minutes of Committee on Petitions

Shri K. P. Tewari laid on the Table Minutes (Hindi and English versions) of the Twenty-seventh, Thirty-second, Thirty-third, Thirty-seventh, Forty-first, Forty-second, Forty-eighth, Fifty-second, Sixtieth and Sixty-third to Sixty-seventh sittings of the Committee on Petitions.

8. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Sixteenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

9. Minutes of Committee on Absence of Members

Shri P. V. G. Raju laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 21st August, 1984.

10. Report of Joint Committee on Offices of Profit

Shri Gulsher Ahmed presented the Twelfth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

11. Motion Under Rule 388-Adopted

Shri P. V. Narasimha Rao moved the following motion:-

"That this House do suspend rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for leave to introduce the Constitution (Fifty-third Amendment) Bill, 1984."

The motion was adopted.

12. Government Bill-Introduced

THE CONSTITUTION (FIFTY-THIRD AMENDMENT)
BILL, 1984

13. Matters Under Rule 377

(1) Shri Satyanarayan Jatiya raised a matter regarding non-payment of bonus by Sri Synthetics Ltd., Ujjain (Madhya Pradesh) and need for Government's intervention into its working.

- (2) Shri Pratap Bhanu Sharma raised a matter regarding raid to start air service between Delhi-Khajuraho-Aurangabad-Bhopal-Bombay.
- (3) Prof. Nirmala Kumari Shaktawat raised a matter regarding need to develop alternative sources of energy for boosting afforestation schemes in the country, particularly in Aravali hills range.
- (4) Shri K. Kunhambu raised a matter regarding need for immediate allotment of alternative land to families displaced due to Kallada Irrigation Project.
- (5) Shri Manmohan Tudu raised a matter regarding need to declare the Bhanj Puran tribe of Orissa as Scheduled Tribe.
- (6) Dr. Shankar Dayal Sharma raised a matter regarding need to set up a Central University at Bhopal on the lines of Central Schools.
- (7) Shri B. D. Singh raised a matter regarding need for construction of new bridges over Ganga and Jamuna near Allahabad.
- (8) Shri Harish Kumar Gangwar raised a matter regarding blurring T.V. programmes in Pilibhit, Uttar Pradesh.
- (9) Shri Ramavatar Shastri raised a matter regarding need for more amenities to freedom-fighters.
- (10) Shri R. P. Yadav raised a matter regarding need to undertake extensive relief measures in flood affected Madhipura and Saharsa District of Bihar.
- (11) Shri A. K. Balan raised a matter regarding need to reduce the security deposit required by the emigration authorities from emigrants to Gulf Countries.
- (12) Shri A. K. Roy raised a matter regarding panic among Jhuggi-Jhonpri and pavement dwellers because of the applicability of certain Acts to Union territory of Delhi regarding encroachment on public property and prosecution of offenders without warrant and need to rehabilitate the poor dwellers affected by these enactments.

14. Government Bills—Passed

(i) THE CONSTITUTION (FORTY-EIGHTH AMEND-MENT) BILL, 1983.

Discussion on the motion for consideration of the Bill moved on the 22nd August, 1984, continued:—

Shri Eduardo Faleiro took part in the debate.

Smt. Mohsina Kidwai replied to the debate.

On the motion for consideration of the Bill, the House divided Ayes *345; Noes *3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause of the Bill consideration was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes *367; Noes *Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Mohsina Kidwai.

The following Members took part in the debate:-

- (1) Shri Ram Vilas Paswan
- (2) Smt. Mohsina Kidwai

On the motion the House divided, Ayes *394; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(ii) THE CONSTITUTION (FIFTIETH AMENDMENT) BILL, 1984

^{*}Subject to correction.

The motion for consideration of the Bill was moved by Pri P. V. Narasimha Rao.

The following Members took part in the debate:-

- (1) Shri Amal Datta
- (2) Shri G. L. Dogra
- (3) Smt. Pramila Dandavate
- (4) Shri Bheravadan K. Gadhavi
- (5) Shri Jagpal Singh
- (6) Shri R. L. Bhatia
- (7) Shri Suraj Bhan
- (8) Shri K. Mayathevar
- (9) Acharya Bhagwan Dev
- (10) Shri Indrajit Gupta
- (11) Shri Buta Singh
- (12) Shri K. P. Unnikrishnan
- (13) Shri Chitta Basu
- (14) Shri Harikesh Bahadur
 - (15) Shri Jaipal Singh Kashyap
 - (16) Shri Chandrajit Yadav

SHRI P. V. Narasimha Rao replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes *322; Noes *68. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided, Ayes *328; Noes *70.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. V. Narasimha Rao.

^{*}Subject to corrections.

The following Members took part in the debate:-

()

(1) Prof. Ajit Kumar Mehta

(2) Shri Satyasadhan Chakraborty

(3) Shri A. K. Roy

(4) Shri Krishna Chandra Halder

(5) Shri Rajiv Gandhi

(6) Shri P. V. Narasimha Rao

(7) Shrimati Indira Gandhi

On the motion, the House divided, Ayes *326, Noes *69. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(iii) THE CONSTITUTION (FIFTY-FIRST AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri P. V. Narasimha Rao.

The following Members took part in the debate:—

(1) Shri Ajoy Biswas

(2) Shri Giridhar Gomango

- (3) Shri Rajesh Kumar Singh
- (4) Shri Ram Vilas Paswan
- (5) Shri Mool Chand Daga

(6) Shri N. Gouzagin

(7) Shri R. L. P. Verma

(8) Dr. Kulandaivelu

- (9) Shri Harish Kumar Gangwar
- (10) Shri Dileep Singh Bhuria
- (11) Shri Narayan Choubey
- (12) Shri Ram Pyare Panika
- (13) Shri N. E. Horo
- (14) Shri Piyush Tirki

Shri P. V. Narasimha Rao replied to the debate.

On the motion for consideration of the Bill, the House divided Ayes *358; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

^{*}Subject to corrections.

Clause-by-Clause consideration of the Bill was then taken up.

In the motions for adoption of clauses 2 to 4, the House divided,

Ayes *373; Noes *Nil.

Clauses 2 to 4 were adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of clause 1, as amended, the House divided, Ayes *373; Noes *Nil.

Clause 1 was adopted as amended by a majority of total membership of the House and the majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill as amended, be passed was moved by Shri P. V. Narasimha Rao.

Shri Baju Ban Riyan took part in the debate.

On the motion, the House divided Ayes *365; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(iv) THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL. 1984

The moion for consideration of the Bill was moved by Shri P. V. Narasimha Rao.

The following Members took part in the debate:—

- 1. Shri Som Nath Chatterjee
- 2. Shri Rajesh Kumar Singh
- 3. Shri Ravindra Varma
- 4. Shri N. K. Shejwalkar
- 5. Shri Indrajit Gupta
- 6. Shri G. M. Banatwalla

Shri P. V. Narasimha Rao replied to the debate.

^{*}Subject to correction.

On the motion for consideration of the Bill, the House thirded, Ayes* 309; *Noes 42. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting

Clause-by-clause consideraion of the Bill was then taken up.

On the motion for adoption of clause 2, as amended, the House divided, Ayes *315; *Noes 42.

Clause 2 was adopted as amended by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. V. Narasimha Rao.

The following Members took part in the debate:—

- (1) Shri Sunil Maitra
- (2) Shri P V Narasimha Rao.

On the motion the House divided, Ayes *316; Noes *42. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

15. Motion Under Rule 338-Adopted.

Shri P. V. Narasimha Rao moved the following motion:-

"That this House do suspend Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for consideration and passing of the Constitution (Fifty-third Amendment) Bill, 1984."

The motion was adopted.

16. Government Bill-Passed.

THE CONSTITUTION (FIFTY-THIRD AMEDMENT) BILL, 1984.

The motion for consideration of the Bill was moved by Shri P. V. Narasimha Rao.

^{*}Subject to correction.

On the motion for consideration of the Bill, the House divided, tyes *359; Noes *3. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting

Clause-by-clause consideration of the Bill was then taken up.

On the motions for adoption of clauses 2 and 3, the House divided, Ayes *360; Noes *Nil.

Clauses 2 and 3 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

 O_n the motion for adoption of clause 1 as amended, the House divided, Ayes *360; Noes *Nil.

Clause 1 was adopted as amended by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. V. Narasimha Rao.

On the motion the House divided, Ayes *361, Noes *Nill. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

9.10 P. M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON FRIDAY, THE 24TH AUGUST, 1984).

SUBHASH C. KASHYAP, Secretary-General.

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^{*}Subject to Correction.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 24, 1984/Bhadra 2, 1906 (Saka)

No. 463

11 A.M.

1. Starred Questions

Starred Questions Nos. 457—459, 462 and 463 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Questions Nos. 4577—4806 and 4806-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Indian Airlines (Employees other than Flying Crew and those in the Aircraft Engineering Department) Service (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. Av. 18012 282-AC in Gazette of India dated the 25th February, 1984, under subsection (4) of section 45 of the Air Corporations Act, 1953 together with an explanatory Note.
- (2) A copy of the Coffee (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 8th June, 1984, under section 48 of the Coffee Act, 1942.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of ection 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited for the year 1982-83.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the National Aluminium Company Limited, for the year 1983-84.
- (ii) Annual Report of the National Aluminium Company Limited for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1982-83.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1982-83 along with Audited Report thereon.
- (8) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1982-83.

- (9) A copy of the Public Debt (National Deposit Receipt) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 849 in Gazette of India dated the 24th July, 1984, under section 28 of the Public Debt Act, 1944.
 - (10) A copy of the Reserve Bank of India Employees' Provident Fund (Amendment) Regulations, 1984 (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (11) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1982.
 - (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year 1983.
 - (b) Annual Report of the United India Insurance Company Limited, Madras, for the year 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Statement regarding Review by the Government on the working of the General Insurance Corporation of India, Bombay, for the year 1983.
 - (b) Annual Report of the General Insurance Corporation of India, Bombay, for the year 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year 1983.
 - (b) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (13) A copy each of the following Reports (Hingi and English versions):—
 - (i) Report of the Subansiri Gaonlia Bank, North Lakhimpur (Assam) for the year ended the 31st December, 1982 together with the Accounts and Auditors' Report thereon.
 - (ii) Report of the Hardoi Unnao Gramin Bank, Hardoi (U.P.) for the year ended the 31st December, 1982 together with the Accounts and Auditor's Report thereon.
 - (iii) Report of the Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (iv) Report of the Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (v) Report of the Gaur Gramin Bank, Malda (West Bengal) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (vi) Report of the Bhojpur Rohtas Gramin Bank, Arrah (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (vii) Report of the Samyut Kshetriya Gramin Bank, Azamgarh (U.P.) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (viii) Report of the Jammu Rural Bank, Jammu (J&K) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon
 - (ix) Report of the Gurgaon Gramin Bank, Gurgaon (Haryana) for the year ended the 31st December.

 1983 together with the Accounts and Auditor's Report thereon.

- (x) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli (U.P.) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xi) Report of the Farrukhabad Gramin Bank, Farrukhabad (U.P.) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (West Bengal) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xiii) Report of the Nagarjuna Grameena Bank, Khama (Andhra Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xiv) Report of the Rayalaseema Grameena Bank, Cuddapah (Andhra Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xv) Report of the Sri Visakha Grameena Bank, Srikakulam (Andhra Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xvi) Report of the Shekhawati Gramin Bank, Sikar (Rajasthan) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xvii) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (Madhya Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xviii) Report of the Magadh Gramin Bank, Gaya (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.

- (xix) Report of the Koraput Panchabati Gramya Bank, Jeypore (Orissa) for the year end the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xx) Report of the North Malabar Gramin Bank, Malapuram (Kerala) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxi) Report of the Rewa Sidhi Gramin Bank, Rewa (Madhya Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxii) Report of the Kosi Kshetriya Gramin Bank, Purnea (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxiii) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxiv) Report of the Bundelkhand Kshetriya Gramin Bank, Tikamgarh (Madhya Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxv) Report of the Santhal Parganas Gramin Bank, Dumka (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxvi) Report of the Kutch Gramin Bank, Bhuj (Gujarat) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xxvii) Report of the Jamnagar Gramin Bank, Jamnagar (Gujarat) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.

- (xxviii) Report of the Marudhar Kshetriya Gramin Bank, Churu (Rajasthan) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxix) Report of the Nalanda Gramin Bank, Biharshariff (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxx) Report of the Madhubani Kshetriya Gramin Bank, Madhubani (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxi) Report of the Sharda Gramin Bank, Satna (Madhya Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxii) Report of the Ellaquai Dehati Bank, Srinagar (Jammu and Kashmir) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxiii) Report of the Kanpur Kshetriya Gramin Bank, Kanpur (Uttar Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxiv) Report of the Sravasthi Gramin Bank, Bahraich (Uttar Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxv) Report of the Mithila Kshetriya Gramin Bank, Darbhanga (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxvi) Report of Palamau Kshetriya Gramin Bank, Daltonganj (Bihar) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
 - (xxxvii) Report of the Jhabua-Dhar Kshetriya Gramin Bank, Jhabua (Madhya Pradesh) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.

- (xxxviii) Report of the Ranchi Kshetriya Gramin Bank, Ranchi (Bihar) for the year ended the 31st December, 1983 together with the Acounts and Auditor's Report thereon.
- (xxxix) Report of the Baitarani Gramya Bank, Baripada (Orissa) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xl) Report of the Balasore Gramya Bank, Balasore (Orissa) for the year ended the 31st December, 1983 together with the Accounts and Auditor's Report thereon.
- (xli) Report of the Tulsi Gramin Bank, Banda (U.P.) for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xlii) Report of the Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.) for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xliii) Report of the Saran Kshetriya Gramin Bank, Chaptra (Bihar) for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Manipur Rural Bank, Imphal (Manipur State), for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Kamraz Rural Bank, Sopore (J & K) for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Chitradurga Gramin Bank, Chitradurga (Karnataka), for the year ended the 31st December, 1983, together with the Accounts and the Auditors' Report thereon.

- (xlvii) Report of the Dhenkanal Gramya Bank, Dhenkanal (Orissa), for the year ended the 31st December, 1983 together with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Aravali Kshetriya Gramin Bank, Sawaimadhopur (Rajasthan), for the year ended the 31st December, 1983, together with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Langpi Dehagi Rural Bank, District Karbi, Anglong (Assam), for the year ended the 31st December, 1983, together with the Accounts and the Auditor's Report thereon.
- (1) Report of the Sri Srayasthi Gramin Bank, Adilabad (A.P.), for the year ended the 31st December, 1983, together with the Accounts and the Auditors' Report thereon,
- (li) Report of the Panchamahal Gramin Bank, Godhra (Gujarat), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lii) Report of the Subansiri Gaonlia Bank, North Lakhimpur (Assam), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (liii) Report of the Sangameshwara Grameena Bank, Mahbobnagar (A.P.), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (liv) Report of the Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi (U.P.), for the year ended the 31st December, 1983 together with the Accounts and Auditors' Report thereon.
- (Iv) Report of the Manjira Grameena Bank, Sangareddy (A.P.), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (Ivi) Report of the Pinakini Grameena Bank, Nellore (A.P.), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (Ivii) Report of the Howrah Gramin Bank, Howrah (W.B.), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (Iviii) Report of the Nimar Kshetriya Gramin Bank, Khargone (M.P.), for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lix) Report of the Hadoti Kshetriya Gramin Bank, Kota (Rajasthan) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lx) Report of the Mandla Balaghat Kshetriya Gramin Bank, Mandla (Madhya Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxi) Report of the Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxii) Report of the Thar Aanchalik Gramya Bank, Jodhpur (Rajasthan) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxiii) Report of the Chaitanya Grameena Bank, Tumkar for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxiv) Report of the Shri Satavahana Grameena Bank, Karimnagar (Andhra Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
- (lxv) Report of the Gurdaspur Amritsar Kshetriya Vikas Gramin Bank, Gurdaspur (Punjab) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.

- (lxvi) Report of the Shivalik Gramin Bank, Hoshiarpur (Punjab) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lavii) Report of the Bijapur Grameena Bank, Bijapur (Karnataka) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxviii) Report of the Ratlam-Mandsor Kshetriya Gramin Bank, Mandsore for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxix) Report of the Shahdol Kshetriya Gram'n Bank, Shahdol (Madhya Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxx) Report of the Jamuna Gramin Bank, Agra (Uttar Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (lxxi) Report of the Nadia Gramin Bank, Krishnagar (West Bengal) for the year ended the 31st December,1983, together with the Accounts and Auditors' Leport thereon.
 - (lxxii) Report of the Shri Venkateshwara Grameena Bank, Chittoor (Andhra Pradesh) for the year ended the 31st December, 1983, together with the Accounts and Auditors' Report thereon.
 - (14) A copy of the Cardamom (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 2155 in Gazette of India dated the 7th July, 1984, under section 33 of the Cardamom Act, 1965.

4. Minutes of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan laid on the Table Minutes (Hindi and English versions) of the Seventy-seventh to Eighty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Messages from Rajya Sabha

Secretary-General reported the following Messages from Ra,, a Sabha:—

- (i) That at its sitting held on the 22nd August, 1984, Rajya Sabha agreed without any amendment to the National Security (Second Amendment) Bill, 1984, which was passed by Lok Sabha on the 13th August, 1984.
- (ii) That at its sitting held on the 22nd August, 1984 Rajya Sabha agreed without any amendment to the Terrorist Affected Areas (Special Courts) Bill, 1984, which was passed by Lok Sabha on the 16th August, 1984.
- (iii) That at its sitting held on the 13th August, 1984, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee in the vacancy caused by the resignation of Miss Saroj Khaparde, from the Committee, and also communicated the name of Shri K. L. N. Prasad, Member of Rajya Sabha who had been duly elected to the said Committee.

6. Leave of Absence

(T. 5)

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri S. Murugain—23rd July to 24th August, 1984 (15th Session)
- (2) Shri C. Chinnaswamy—23rd July to 10th August, 1984 (15th Session).

Reports of Public Accounts Committee

SHRI SUNIL MAITRA presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Two Hundred and Twenty-fifth Report on Action Taken by Government on the recommendations contained in their Hundred and Fifty-eighth Report on Union Excise Duties—Related Person.
- (ii) Two Hundred and Twenty-seventh Report on Sales Tax—Survey, Registration and Declaration forms.
- (iii) Two Hundred and Thirty-first Report on Financial Review-cum-Commercial Accounts of the Canteen Stores Department.

8. Reports and Minutes of Estimates Committee

SHRI BANSI LAL presented the following Reports and Minutes (Hindi and English versions) of the Estimates Committee:—

- (i) Eighty-seventh Report on the Ministry of Works and Housing—Delhi Development Authority—Part II, and Minutes of the sittings of the Committee relating thereto.
- (ii) Eighty-ninth Report on the Ministry of Finance (Department of Revenue)—Central Board of Excise and Customs, and Minutes of the sittings of the Committee relating thereto.

9. Report of Committee on Subordinate Legislation

SHRI R. S. SPARROW presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

10. Report of Committee on Papers Laid on the Table

SHRI DEEN BANDHU VERMA presented the Twenty-second Report (Hindi and English versions) of the Committee on Papers laid on the Table.

11. Minutes of Committee on Papers laid on the Table

SHRI DEEN BANDHU VERMA laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Twenty-second Report.

12. Matters Under Rule 377

- (1) Shri Keshorao Pardhi raised a matter regarding steps for the development of Vidarbha region of Maharashtra.
- (2) Shri K. Pardhani raised a matter regarding need to sanction more post-matric scholarships for Scheduled Caste/Scheduled Tribes students of Orissa to avoid crop-outs.
- (3) Shri Chintamani Jena raised a matter regarding need for the Central Government's finance to Subaranarekha multi-purpose project.
- (4) Shri Eduardo Faleiro raised a matter regarding need to impound passports of Indian Artists Sportsmen who visit South Africa clandestinely and reassert India's anti-apartheid policies.
- (5) Shri T. R. Shamanna raised a matter regarding need for early steps to set up proposed electronic digital Switching factory at Bangalore.
- (6) Shri N. Sounderarajan raised a matter regarding need to take early decision to declare Tuticorin Port as the pricing point for fixing cost of petroleum products in southern districts of Tamil Nadu.
- (7) Shri D. S. A. Sivaprakasam raised a matter regarding need to take steps for improvement in customer services in banks including removal of stagnation among bank officers.
- (8) Shri K. P. Unnikrishnan raised a matter regarding need to introduce new stops for recently introduced superfast express trains between Cannanore and Ernakulam
- (9) Shri P. Namgyal raised a matter regarding losses due to recent cloud burst in Kargil and need for compensation to the affected people.

13. Government Bill-Under Consideration

THE TAXATION LAWS (AMENDMENT) BILL, 1984

The motion for consideration of the Bill was moved by Shri S. M. Krishna.

The following Members took part in the debate:-

- 1. Shri Amal Datta
- 2. Shri G. L. Dogra
- 3. Shri Satish Agarwal
- 4. Shri Mool Chand Daga V
- 5. Shri Banarsi Das
- 6. Shri Ram Singh Yadav
- 7. Shri Harish Kumar Gangwar

The discussion was not concluded.

14. Motion regarding Eighty-first Report of the Committee on Private Members' Bills and Resolutions

SHRI S. A. DORAI SEBASTIAN moved the following motion:—

"That this House do agree with the Eighty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd August, 1984."

The motion was adopted.

15. Private Members' Bills-Introduced

- (1) The Marriage Laws (Amendment) Bill, 1984, by Shrimati Pramila Dandayate.
- (2) The Code of Criminal Procedure (Amendment) Bill, 1984 (Amendment of section 129, etc.), by Prof. Madhu Dandavate.
- (3) The Junior Artistes' (Regulation of Employment) Bill, 1984, by Prof. Madhu Dandavate.

- (4) The Constitution (Amendment) Bill, 1984, (Insel on of new article 15A) by Shri George Fernandes.
- (5) The Constitution (Amendment) Bill, 1984, (Insertion of new Part XIA), by Shri Chitta Basu.

16. Private Member's Bills-Withdrawn

(i) THE HIGH COURT AT ALLAHABAD (ESTABLISH-MENT OF A PERMANENT BENCH AT BAREILLY) BILL, 1981, BY SHRI HARISH RAWAT

Shri Harish Rawat concluded his speech on the motion for consideration of the Bill moved by him on 10th August, 1984.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st November, 1984, was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Harikesh Bahadur
- (2) Shri Mool Chand Daga
- (3) Shri Rajesh Kumar Singh
- (4) Shri A. G. Subburaman
- (5) Shri Som Nath Chatterjee
- (6) Shri Virdhi Chander Jain
- (7) Shri Ramavatar Shastri
- (8) Shri Girdhari Lal Vyas
- (9) Shri Ram Vilas Paswan
- (10) Shri Keyur Bhushan
- (11) Shri Chandrajit Yadav
- (12) Shri S. T. K. Jakkayan
- (13) Shri Saif-ud-Din Soz
- (14) Shri Jagannath Kaushal

Shri Harish Rawat replied to the debate.

The amendment moved by Shri Mool Chand Daga was negatived.

The Bill was withdrawn by leave of the House.

(ii) THE HIGH COURT OF BOMBAY (ESTABLISHMENT OF PERMANENT BENCH AT AURANGABAD) BILL, 1980. BY SHRI UTTAM RATHOD

The motion for consideration of the Bill was moved by Shri Uttam Rathod.

Shri Jagannath Kaushal took part in the debate.

The Bill was withdrawn by leave of the House.

17. Private Member's Bill-Under Consideration

THE PREVENTION OF LOTTERIES BILL, 1983 BY PROF. MADHU DANDAVATE

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The discussion was not concluded.

The Minister of State of the Ministry of Tourism and Civil Aviation made a statement regarding hijacking of Indian Airlines flight IC-421 which departed from Chandigarh to Jammu on 24th August, 1984.

6.05 P.M

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(Lok Sabha adjourned till 11 A.M. on Saturday, the 25th August, 1984).

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Saturday, August 25, 1984/Bhadra 3, 1906 (Saka)

No. 464

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Busheshwar Nath Bhargava who was a Member of the Fourth and Fifth Lok Sabha and Shri Madhav Prasad Tripathi who was a Member of the Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

(Lok Sabha adjourned at 11.23~A.M. and reassembled at 12.02~P.M.)

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. 1-CA(124)/81 (Hindi and English versions) published in Gazette of India dated the 19th May, 1984 making certain amendments to the Chartered Accountant Regulations, 1964, under section 30B of the Chartered Accountants Act, 1949.
- (2) A copy of the Port of New Mangalore (Petroleum) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 590(E) in Gazette of India dated the 6th August, 1984, under sub-section (2) of section 6 of the Indian Ports Act, 1908.

- (3) A copy of Notification No. G.S.R. 595(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1984 approving the Tuticorin Port Employees (Conduct) Third Amendment, Regulations, 1984, under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
- (4) A statement (Hindi and English versions) regarding modification of the Award given by the Board of Arbitration under the Joint Consultative Machinery and Compulsory Arbitration for the Central Government Employees, under clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration,
 - (5) A copy of the Aircraft (Third Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 610(E) in Gazette of India dated the 14th August, 1984, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
 - (6) A copy of the Air-India Employees' Service (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. HQ/100-53(C) in Gazette of India dated the 14th April, 1984, under sub-section (4) of section 45 of the Air Corporations Act, 1953, together with an explanatory note.
 - (7) A statement (Hindi and English versions) (i) correcting the reply given on the 31st July 1984 to Unstarred Question No. 1308 by Dr. Subramaniam Swamy, M.P. regarding appointment of new L.P.G. Dealers in Eastern Suburbs of Bombay by Hindustan Petroleum Corporation Limited and Bharat Petroleum Corporation Limited, and (ii) giving reasons for delay in correcting the reply.
 - (8) A copy of Notification No. S.O. 592(E) (Hindi and English versions) published in Gazette of India dated the 10th August, 1984 regarding extension of period of take over of management of Messrs Indore Textiles Limited, Ujjain (Madhya Pradesh) beyond five years, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

(9) A copy of the Coinage (Standard Weight and Remedy of round shape coins of fifty paise containing Copper 75 per cent and Nickel 25 per cent) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 2505 in Gazette of India, dated the 4th August, 1984, under sub-section (3) of section 21 of the Coinage Act, 1906.

3. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd August, 198. Rajya Sabha passed the Copyright (Amendment) Bill, 1984.
- (ii) That at its sitting held on the 23rd August 1984
 Rajya Sabha passed the Administrative Tribunals
 Bill, 1984.
- (iii) That at its sitting held on the 23rd August, 1984, Rajya Sabha passed the Family Courts Bill, 1984,
- (iv) That at its sitting held on the 23rd August, 1984 Rajya Sabha agreed without any amendment to the Dowry Prohibition (Amendment) Bill, 1984, passed by Lok Sabha on the 17th August, 1984.
- (v) That at its sitting held on the 22nd August, 1984, Rajya Sabha concurred in the recommendation of Lok Sabha to elect three members of the Rajya Sabha to the Joint Committee on Offices of Profit to fill the vacancies caused by the retirement of Shri Robin Kakati Shri Dinesh Goswami and Shri Lakhan Singh from the Committee, and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Sohan Lal Bhusiya
 - (2) Shri Sushil Chand Mahunta
 - (3) Shri Ashwani Kumar
- *(vi) That at its sitting held on the 25th August. 1984, Rajya Sabha passed the Foreign Contribution (Regulation) Amendment Bill, 1984.

^{*}At 9.34 P.M.

4. Bills passed by Rajya Sabha-Laid on the Table

Secretary-General laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) Copyright (Amendment) Bill, 1984.
- (2) The Administrative Tribunals Bill, 1984.
- (3) The Family Courts Bill, 1984.
- *(4) The Foreign Contributions (Regulation) Amendment Bill, 1984.

5. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Punjab Appropriation (No. 2) Bill, 1984.
- (2) The Pondicherry Appropriation (No. 2) Bill, 1984.
- (3) The Appropriation (No. 4) Bill 1984.
- (4) The Indian Veterinary Council Bill, 1984.

6. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Two Hundred and Twenty-first Report on Action Taken on Hundred and Forty-seventh Report of the Committee regarding Purchase of second-hand Transport Aircraft from a private firm.
- (2) Two Hundred and Twenty-sixth Report on working of Embarkation Headquarters.

@7. Report of Railway Convention Committee

Shri D. L. Baitha presented the Twelfth Report (Hindi and English versions) of the Railway Convention Committee on 'Track Expansion Programme of Railways'.

8. Matters Under Rule 377

- (1) Shri Manphool Singh Chaudhary raised a matter regarding shortage of power in Rajasthan and need to commission Palana Thermal Plant.
- (2) Shri Bheekhabhai raised a matter regarding need to instal T.V. transmitters at Banswara and Dungarpur Districts of Rajasthan.

^{*}At 9.34 P.M.

[@]At 12.34 P.M.

- (3) Shri Ram Singh Yadav raised a matter regarding constantion of a dam and barrage on the Sahali river in Haryana.
- (4) Shri K. S. Narayana raised a matter regarding need to convert Hyderabad Airport into an International Airport.
- (5) Prof. P. J. Kurien raised a matter regarding need to provide some more halts for the train running between Ernakulam and Trivandrum.
- (6) Shri Ananda Pathak raised a matter regarding need to transfer the agricultural land to refugee families rehabilitated in Bihar in 1951-52.
- (7) Shri Bhogendra Jha raised a matter regarding steps for the development of Mithila region of North Bihar.
- (8) Shri K. T. Kosalram raised a matter regarding utilisation of waters of West flowing rivers and Pachaiyar Reservoir Scheme.
- (9) Shri Xavier Arakal raised a matter regarding need to constitute a high level Committee to assess the performance of Indian Team at Los Angeles.

9. Government Bill—Passed

The Taxation Laws (Amendment) Bill, 1984

Discussion on the motion for consideration of the Bill moved on the 24th August, 1984, continued:—

Shri S. M. Krishna replied to the debate.

The motion for consideration was adopted and clauseby-clause consideration of the Bill was taken up.

Clauses 2 to 84 were adopted.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri S. M. Krishna.

The following Members took part in the debate:-

- (1) Shri Rajesh Kumar Singh
- (2) Shri Ramavatar Shastri
- (3) Shri S. M. Krishna

The motion was adopted and the Bill was passed,

10. Government Bill-Under Consideration

(ii) The Land Acquisition (Amendment) Bill, 1984

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The motion for consideration of the Bill was moved by Smt. Mohsina Kidwai.

The following Members took part in the debate:-

- (1) Shri Nirmal Sinha
- (2) Shri Keyur Bhusan
- (3) Shri Digambar Singh
- (4) Shri Virdhi Chander Jain
- (5) Shri Chaturbhuj
- (6) Prof. N. G. Ranga
- (7) Shri G. Narsimha Reddy
- (8) Dr. A. Kalanidhi
- (9) Shri Jairam Varma
- (10) Shri Bhim Singh

[Further discussion on the motion for consideration of the Bill was held over at 4.12 P.M. and resumed at 6.49 P.M. (vide Para 12 below), after the conclusion of the Discussion under Rule 193.]

11. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of State in the Ministry of External Affairs in the House on the 16th August, 1984 regarding the situation in Sri Lanka

The following Members took part in the debate:-

- (1) Shri Eduardo Faleiro
- (2) Shri M. M. Lawrence
- (3) Shri Era Anbarasu
- (4) Shri C. T. Dhandapani
- (5) Shri K. T. Kosalram
- (6) Dr. Subramaniam Swamy
- (7) Shri Jagpal Singh
- (8) Shri K. A. Rajan

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- (9) Shri Harish Kumar Gangwar
- (10) Shri R. L. P. Verma

Shrimati Indira Gandhi replied to the discussion.

The discussion was concluded.

12. Government Bill-Passed

The Land Acquisition (Amendment) Bill, 1984

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Further discussion on the motion for consideration of the Bill (vide Para 10 above) was resumed.

The following Members took part in the debate:-

- (11) Shri Sajjan Kumar
- (12) Shri Chandrajit Yadav
- (13) Shri Ram Pyare Panika
- (14) Shri Mani Ram Bagri
- (15) Shri Mool Chand Daga
- (16) Shri Nathu Ram Mirdha
- (17) Shri Uttam Rathod
- (18) Shri Pitamber Singh
- (19) Shri R. S. Sparrow
- (20) Shri G. M. Banatwalla
- (21) Shri Sunder Singh
- (22) Shri Jaipal Singh Kashyap
- (23) Shri P. Namgyal
- (24) Shri Giridhari Lal Vyas
- (25) Shri Shantubhai Patel
- (26) Shri Bishnu Prasad
- (27) Prof. Satya Dev Sinha
- (28) Shri Bir Bal
- (29) Shri M. Ramgopal Reddy
- (30) Shri Dileep Singh Bhuria

Smt. Mohsina Kidwai replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up, Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 to 14 were adopted.

Clause 15 was adopted, as amended.

Clauses 16 to 29 were adopted.

Clause 30 was adopted, as amended.

Clause 31 was negatived.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved, by Smt. Mohsina Kidwai.

The motion was adopted and the Bill, as amended, was passed.

13. Government Bill-Under Consideration

The Life Insurance Corporations Bill, 1983

The motion for consideration of the Bill was moved by Shri Janardhana Poojarry.

The discussion was not concluded.

9.35 P.M.

(Lok Sabha Adjourned till 11 A.M. on Monday, the 27th August, 1984.

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN PART—I [Brief Record of Proceedings]

Monday, August 27, 1984/Bhadra 5, 1906 (Saka)

No. 465

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri R. K. Sinha who was a Member of the Fourth and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

The following papers were laid on the Table:-

- (1)/A copy of the Hundredth Report of the Law Commission on 'Litigation by and against the Government: Some recommendations for reform'.
- (2) A copy of Notification No. JDT (A) |Tpt|83 (Hindi and English versions) published in Delhi Gazette dated the 1st December, 1983 regarding the date of enforcement of the provisions of Delhi Motor Vehicles Taxation (Amendment) Act, 1983.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1977-78 along with Audited Accounts.
- (5) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1978-79 along with Audited Accounts.

- (6) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board for the year 1979-80 along with Audited Accounts.
- (7) A copy of the Annual Report (H.ndi and English versions) of the Calcutta Dock Labour Board, for the year 1980-81 along with Audited Accounts.
- (8) A copy of the Annual Report (Hindi and English versions) on the Calcutta Dock Labour Board, for the year 1981-82 along with Audited Accounts.
- (9) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, for the year 1982-83 along with Audited Accounts.
- (10) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) to (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 842 published in Gazette of India dated the 4th August, 1984 approving the Bombay Port Trust Testing House (Amendment) Regulations and Schedule of Charges, 1982 made by the Board of Trustees of the Port of Bombay.
 - (ii) G.S.R. 549(E) published in Gazette of India dated the 28th July, 1984 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1984.
- (iii) G.S.R. 611(E) published in Gazette of India dated the 16th August, 1984 approving the Tuticorin Port Employees (General Provident Fund) Amendment Regulations, 1984 made by the Board of Trustees for the port of Tuticorin.
 - (iv) G.S.R. 550(E) published in Gazette of India dated the 31st July, 1984 approving the Tuticorin Port Employees (Leave) First Amendment Regulations, 1984.
- (12) A copy of the Minimum Wages (Central) Amendment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 846 in Gazette of India dated the 4th August, 1984, under section 30A of the Minimum Wages Act, 1948.

- English versions) published in Gazette of India dated the 2nd July, 1984 containing the Order regarding supplies of fertilizers to be made by domestic manufacturers of Fertilizers to various States Union Territories Commodity Boards during the period 1st April, 1984 to 30th September, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (14) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 625 in Gazette of India dated the 23rd June, 1984, under section 21 of the Coconut Development Board Act. 1979.
 - (15) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1982-83.
 - (15) A copy of the Annual Accounts of the National Cooperative Un'on of India, New Delhi, for the year 1982-83 along with Audit Report thereon.
 - (17) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi, for the year 1982-83.
 - (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) to (17) above.
 - (19) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1982-83.
 - (20) A copy of the Annual Accounts of the National Council for Cooperative Training, New Delhi, for the year 1982-83 along with Audit Report thereon.
 - (21) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training, New Delhi, for the year 1982-83.
 - (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) to (21) above.

- (23) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Coopeditive Marketing Federation of India Limited, New Delhi, for the year 1982-83 along with Accounts and the Audit Report thereon.
- (24) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1982-83.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) and (24) above.
- (26) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1976-77.
 - (ii) Annual Report of the Madhya Pradesh State Agro-Industries Development Corporation Limited, Bhopal, for the year 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1981-82.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A statement (Hindi and English versions) correcting the reply given on the 13th August, 1984 to Unstarred Question No. 3194 by Shri Atal Bihari Vajpayee, regarding animals slaughtered.

- (29) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1979-80 along with Audited Accounts.
 - (30) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1980-81 along with Audited Accounts.
 - (31) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1981-82 along with Audited Accounts.
 - (32) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor for the year 1982-83 along with Audited Accounts.
 - (33) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor for the years 1979-80 to 1982-83.
 - (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) to (33) above.
 - (35) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 1982-83 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
 - (36) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Delhi Development Authority, Delhi, for the year 1982-83.
 - (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) and (36) above.

3. Messages from Rajya Sabha

Secretary-Gentral reported the following Messages from Rajya Sabha:—

(1) That at its sitting held on the 25th August, 1984. Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment the Constitution (Forty-eighth Amendment) Bill, 1983, passed by Lok Sabha on the 23rd August, 1984.

- (2) That at its sitting held on the 25th August, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fiftieth Amendment) Bill, 1984, passed by Lok Sabha on the 23rd August, 1984.
- (3) That at its sitting held on the 25th August, 1984, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-first Amendment) Bill, 1984, passed by Lok Sabha on the 23rd August, 1984.
- (4) That at its sitting held on the 25th August, 1984. Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-second Amendment) Bill, 1984, passed by Lok Sabha on the 23rd August, 1984.
- (5) That at its sitting held on the 25th August, 1984, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Fifty-third Amendment) Bill, 1984, passed by Lok Sabha on the 23rd August, 1984.

4. Reports of Public Accounts Committee

Shri Sunil Maitra presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Two Hundred and Twenty-eighth Report on Conversion of Viramgam-Okha-Porbandar Section.
- (2) Two Hundred and Twenty-ninth Report on Action Taken on Hundred and Fifty-third Report relating to opening of a new automatic exchange at Bagh Bazar, Calcutta and Projects for installation of three telephone exchanges at Railwaypura, Ahmedabad.
- (3) Two Hundred and Thirtieth Report on Customs Receipts—Duty Exemption Entitlement Scheme.

5. Report of Committee on Government Assurances

Shri Sontosh Mohan Dev presented the Tenth Report (Hindi and English versions) of the Committee on Government Assurances.

6. Statement Under Direction 115

shri Suraj Bhan made a statement regarding certain information given by the Minister of Information and Broadcasting on 31 July, 1984 in reply to Starred Question No. 124 regarding control over All India Radio and Television.

The Minister of State of the Ministry of Information and Broadcasting made a statement in reply thereto.

7. Government Bill-Introduced

THE NATIONAL CAPITAL REGION PLANNING BOARD BILL, 1984.

8. Matters Under Rule 377

- (1) Shri Uttamrao Patil raised a matter regarding need to take over the ownership of Yavatmal-Murtizapur railway line from British Central Provinces Company.
- (2) Dr. Golam Yazdani raised a matter regarding need for immediate repairs of Greater Mahananda embankment at Dhubal, Bihar with army help.
- (3) Prof. Nirmala Kumari Shaktawat raised a matter regarding increasing display of sex and violence in films and need to reorganise Central Board of Film Censors.
- (4) Shri Pratap Bhanu Sharma raised a matter regarding need to constitute a separate Pay Committee to look into pay structure and service conditions of IIT Faculty.
- (5) Shri B. D. Singh raised a matter regarding need for early set up of IFFCO Soda Ash factory at Phulpur.
- (6) Shri Harish Kumar Gangwar raised a matter regarding need to reduce the Cement price.
- (7) Prof. Ajit Kumar Mehta raised a matter regarding need for modernisation of RBHM Jute Mills, Katihar.
- (8) Shri Bhogendra Jha raised a matter regarding need to withhold President's assent to the Criminal Procedure Code (Bihar Amendment) Bill, 1982.
- (9) Shri Krishna Chandra Halder raised a matter regarding need to take steps for oil exploration in West Bengal.

- (10) Shri Bir Pal raised a matter regarding need to fulfil the promise made to farmers of Rajasthan canal area that increst will not be realised from them on loans granted to them.
- (11) Shri Xavier Arakal raised a matter regarding need for constituting one authority for security, safety and efficient functioning of air-ports in India in view of recent bomb explosion at Madras Airport.
- (12) Shri Harikesh Bahadur raised a matter regarding need to provide same facilities and promotional avenues to University teachers throughout the country.
- (13) Shri Satyanarayan Jatiya raised a matter regarding need to improve the telecommunication facilities in Madhya Pradesh and to introduce modern telecommunication techniques in the country.
- (14) Shri Samar Mukherjee raised a matter regarding need to end the strike by workers of H.E.C., Ranchi.
- (15) Shri Basudeb Acharya raised a matter regarding need for Government's intervention to end the strike by workers of Hatia unit of H.E.C.
- (16) Shri Rajesh Pilot raised a matter regarding need to ensure proper implementation of policies for welfare of ex-servicemen in the States.
- (17) Shri Saifuddin Chowdhary raised a matter regarding need for Government intervention for early settlement of the demands of Kendriya Vidyalaya teachers.
- (18) Shri Mani Ram Bagri raised a matter regarding discontentment among University students.
- (19) Shri Ajoy Biswas raised a matter regarding need to fulfil the various demands of State Government employees and teachers and to bring them on par with Central Government employees.
- (20) Shri Baburao Paranjpe raised a matter regarding proposed shifting of Defence Vehicles Factory and the Grey Iron Foundary.

- (21) Shri Rajnath Sonkar Shastri raised a matter regarding need to undertake extensive relief measures in drought-hit districts of Eastern Uttar Pradesh.
- (22) Shri Ram Vilas Paswan raised a matter regarding supply of banned and old stock of medicines by the World University Services Centre of Delhi University.
- (23) Smt. Usha Prakash Choudhari raised a matter regarding need to issue commemorative stamps in the memory of Sant Gadgebaba and Sant Kanwar Ram of Maharashtra.
- (24) Smt. Shalini V. Patil raised a matter regarding need for additional funds to accelerate the construction of Mankhurd—Belapur railway line in Maharashtra.
- (25) Prof. Saif-ud-Din Soz raised a matter regarding need to tighten the security to prevent hijacking of aircraft.
- (26) Shri Bishnu Prasad raised a matter regarding need to start a super-fast train between New Delhi and Gauhati.
- (27) Shri Chintamani Jena raised a matter regarding need to start the proposed Shuttle express train between Kharagpur and Bhadrak.
- (28) Shri Virdhi Chander Jain raised a matter regarding need for providing drinking water to the desert areas of Rajasthan in 1th Five Year Plan.
- (29) Shri Mool Chand Daga raised a matter regarding need to complete the construction of Var-Bilara railway line by next year.
- (30) Shri Manmohan Tudu raised a matter regarding need to set up the proposed Ferro-Vanadium plant at Jharadi in Mayurbhanj, Orissa during 1984-85.
- (31) Shri C. Chinnaswamy raised a matter regarding need for having a code for blood donation and need for formulation of blood policy.
- (32) Shri R.L.P. Verma raised a matter regarding need to set up a high power T.V. transmitter at Parasnath Hill in Bihar.
- (33) Shri Era Anabarasu raised a matter regarding need to connect Poonamalli with Avadi by Railway-line.

9. Government Bills—Passed

(i) THE WAKF (AMENDMENT) BILL, 1984, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Jagannath Kaushal.

The following Members took part in the debate:—

- (1) Shri Syed Masudal Hossain
- (2) Shri Gulsher Ahmed
- (3) Shri Ghayoor Ali Khan
- (4) Shri Zainul Basher
- (5) Shri Ebrahim Sulaiman Sait
- (6) Shri Jamilur Rahman
- (7) Shri Abdul Rashid Kabuli
- (8) Shri Satish Agarwal
- (9) Shri M. Ramgopal Reddy
- (10) Shri C. T. Dhandapani
- (11) Shri Ramavatar Shastri
- (12) Shri Harikesh Bahadur
- (13) Prof. Ajit Kumar Mehta

Shri Jagannath Kaushal replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 64 were adopted.

Clause 65 was adopted, as amended.

Clauses 66 to 68 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Jagannath Kaushal.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE FAMILY COURTS BILL, 1984, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Jagannath Kaushal.

The following Members took part in the debate:-

- (1) Shrimati Suseela Gopalan
- (2) Prof. Nirmala Kumari Shaktawat
- (3) Smt. Pramila Dandavate
- (4) Shrimati Jayanti Patnaik
- (5) Shri Rajnath Sonkar Shastri
- (6) Smt. Vidya Chennupati
- (7) Shri Krishna Kumar Goyal
- (8) Smt. Geeta Mukherjee
- (9) Shri Harish Kumar Gangwar
- (10) Shri G. M. Banatwalla
- (11) Smt. Kishori Sinha
 - (12) Smt. Usha Prakash Choudhari

Shri Jagannath Kaushal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

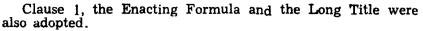
The motion that the Bill be passed was moved by Shri Jagannath Kaushal.

The motion was adopted and the Bill was passed.

(iii) THE COPYRIGHT (AMENDMENT) BILL, 1984, AS PASSED BY RAJYA SABHA.

The motion for consideration moved by Smt. Shiela Kaul was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.



The motion that the Bill be passed was moved by Smt. Shiela Kaul.

The motion was adopted and the Bill was passed.

*14. Statement by Minister

The Minister of State of the Ministry of Tourism and Civil Aviation laid on the Table a statement on the hijacking of an Indian Airlines Aircraft on 24th August, 1984.

15. Statutory Resolutions—Adopted

(i) Shri P. V. Narasimha Rao moved the following Resolution:—

"That this House approves the continuance in force of the Proclamation, dated the 25th May, 1984 in respect of Sikkim, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 25th November, 1984."

The Resolution was adopted.

(ii) Shri P. V. Narasimha Rao moved the following Resolution:—

"That this House approves the continuance in force of proclamation, dated the 6th October, 1983 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 6th October, 1984."

The Resolution was adopted.

[Lok Sabha adjourned sine die at 7.20 P.M.]

SUBHASH C. KASHYAP, Secretary-General.

^{*}At 7 P.M.